seeking disapproval of the Consumer

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Protection
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& Bill, 1993

I. STATUTORY RESOLUTION SEEK-ING DISAPPROVAL OF THE CONSUMER PROTECTION (AMENDMENT) ORDINANCE, 1993 contd.

II. THE CONSUMER PROTECTION (AMENDMENT) BILL, 1993—contd,

उपसभाध्यक्ष (श्रीमती सुषमा स्वराज) : श्रीमती सरला माहेण्वरी उस दिन बोल रही थीं, ग्रपना वक्तव्य जारी रखेगी । श्रीमती सरला माहेण्वरी ।

श्रीमतो सरला महेश्वरो (पश्चिमी वंगाल): माननीय उपसभाध्यक्ष महोदया, मैं सापका धन्यवाद सदा करता हूं। कंज्यमर्स प्रोटेक्शन एक्ट पर सबूरी चर्चा पुनः शुरू हो रही है। उपसभाध्यक्ष महोदया करीब हफ्ताभर पहले इस विश्व प पण्योलते हुए जहां मैंने सपती चर्चा को अधूरा छोड़ा था वहीं से पुनः शुरू करना चाहती है।

उपसभाध्यक्ष महोदया, मैने यह कहा या कि समय निश्चित रूप में बहुत ग्रागी चला गया है ग्रीर...

उपसभाध्यक्ष (श्रोमती पुषमा स्वराण)ः सरला जी, मैं एक चीज आपको द्**ता** दृ कि जो समय आवंटित हुआ था **उस** में से आप पहले ही एक मिनट ज्यादा **पी**ज चुकी हैं, लेकिन चूकि आपने कंक्लूड **व**हीं किया था, इसलिए मैं आपको बोलने के कह रही हैं

श्रीमती सरला महेश्वरी : मैं सिर्फ श्रोड़ी सी भूमिका बोधकर स्पनी बात शुरू कर रही है।

उपसभा यक्ष (श्रोभतो सुंबना स्वराज) : नहीं, ग्राप भूमिका मत बांधिए, वह भूमिका रिकार्ड पर हा चुकी है और चूंकि ग्राप एक मिनिट पहले ही ज्यादा ले चुकी हैं, ग्रंब ग्राप दो या तीन मिनिट में समाप्त कर दीजिए।

श्रीमती तरला सहेस्वरी : महोदया, श्रापमा निर्वादन करना चाहंगी कि उस पृष्ठभूकि में जाने के लिए मुझे थोड़ासा समय चाहिए । रिकार्ड में तो वह श्रा चुकी है, लेकिन चेरे मस्तिष्क में श्रभी रिकार्ड होना है उसे । ज्यस्भाष्यक (श्रोमती सुवमा स्वराज) : ग्राप दो-तीन मिनिट में समाप्त कीजिए। मैं आपकी योग्यता से परिचित हूं, प्रापको दिमाग में रिकार्ड करने की जरूरत नहीं है।

श्रीमती सरला महेश्वरी : बहरहाल मैं कोशिश करूंगी ग्रीर मुझे भरोसा है कि भाषकी उनायत मुझ गर होगी।

उपाध्यक्ष महोदया, में इस बात से शुरू करना चाह रही थी, मैंने कहा था कि समय मार्ग बढ़ गया है, लेकिन यहां तक हमारी भ्राम भेहनतकण भ्रवाम का सवाल हैं, ग्राम मेहनतकश का सवाल है, उनके संदर्भ में समय बिल्कुल ग्राग नहीं बहा है, उनकी जिल्दगी में कोई परिवर्तन नहीं श्राया है। इसलिए जब हम ब्रुपने देश में उपभाक्ताम्यों के संरक्षण की बात करते हैं या उपभोक्ताओं के संरक्षण के लिए कोई कानन बनाते हैं तो उस समय निष्चित रूप में हमारे दिमाग में सबसे पहला सवाल उठता है भ्रोर वह यह कि ग्राखिर उपभोक्ता कौन हैं ? निष्चित रूप से उपभोक्ता कोई हवाई चीज नहीं है ग्रौर न ही उपभोक्ता कोई काल्पिक इकाई है। उपभोक्ता से, हम यह समझते हैं कि एक जपभोक्ता एक इंसान है, एक मनुष्य है, जिसकी कु छ मानवीय बुनियादी जरूरतें होती हैं। जब हम अपने देश के यथार्थ को देखते हैं भीर भ्रपने देश के भ्राम उप-भोक्ता को देखते हैं तो यह सवाल निश्चित रूप से हमारे सामने ब्राता है कि उसकी ब्नियादी जरूरतें क्या हैं ? तो हमारे देण का जो उपभोक्ता है उसकी बुनियादी अहरत है-रोटी, कपड़ा और मकान, जो कि स्थरतम ब्रियादी अरूरतें हैं।

उपाध्यक्ष महोदय, इसी संदर्भ में ग्रगर हम उपभोक्ता संरक्षण कानून को देखें तो सवाल उटता है कि ग्रांबिर जिस बुनियादी जरूरतों की हम बात करते हैं हमारे देंण के ग्राम उपभोक्ता के संदर्भ में तो उस संदर्भ को इस उपभोक्ता संरक्षण कानून में कहां तक स्थान दिया गया है। भारत का वामण्यी ग्रान्दोलन हमेगा से यह सांग करता रहा है कि रोजमर्रा की Statutorp Resolution [
seeking disapproval of
the Consumer

Protection
(Amdt.) Ordinance

[श्रीमती सरला महै वनरी]

श्रादः यकता की 14 वरतयें श्राम उपभोक-ताश्रों को उचित मृत्य की इकानों से महैया कराई जायें, लेकिन हमारे देश के उपभोदता संरक्षण कानन को जब हम देखते हैं तो यह परिश्रेक्ष हमें पूरी तरह से नदारद दिखाई देता है। उपाध्यक्ष महोदया, श्रापने भी चंकि इसमें काम किया है श्रतीत में, इसलिए मैं श्रापकी यादों को ताजा करना चाहंगी कि हमारे देश के **ग्राम** उपभोवता को यह रोजमर्रा की **ध्रा**वद्यं वस्तुर्ये उचित दाम पर न मिलने से उन्हें किन मुक्किलात का सामना करना पड़ता है। तो यह परिप्रेक्ष हमारी सरकार के इस उपभोक्ता संरक्षण कानुन में पूरी तरह से नदारद है। इसलिए मैं मानगीय मंत्री महोदय का ध्यान म्राकषित करवाना चाहुंगी कि ग्रगर ग्राप उपभोक्ताग्रों के संरक्षण की बात करते हैं श्रीर उनकी बनियादी ग्रावश्यकताक्षों की ग्रोर से ग्रापका ध्यान हट जाता है तो हम भ्रपने ग्राम उपभोक्ता **के** हितों की रक्षा क**हा स**क कर पार्येगे? यह स्थिति बहुत गोचनीय है। यह परिश्रेक्ष श्रगर हमारे दिमाग से हट जाता है या हमारे ख्याल में नहीं रहता तो यथार्थ में हम इस संशोधित बिल के जरिए भी श्रपने देश की जनता की कितनी सेवा कर पायेंगे? यह प्रथन रह जाता है।

उपाध्यक्ष महोदया, आप ग्रभी से हाथ हिला रही हैं। मैंने तो स्रभी गुरूस्रात ही की है।

उपसभाष्यक्ष (श्रीमती सुषमा स्वराज) : नहीं, श्राप समाप्त कीर्जिए ।

श्रीमती सरला महेश्वरी : उपाध्यक्ष महोदया, मैं जिस मुद्दे की श्रोर मंत्री का ध्यान श्राकित करवाना चाहती हू, वह यह कि हमारी सरकार श्राज जिस तरह बाजार करण की श्रोर बढ़ रहीं है, तो एक तरफ तो बाजारीकरण की बात करना श्रीर दूसरी तरफ उपभोक्ता संरक्षण की बात करना, मैं यह बहुत बुनियादी बात कहना चाहती हूं कि बाजारीकरण श्रीर उपभोक्ता संरक्षण दो परस्पर विरोधी धूबातें ौर दो विरोधी बातें साथ-साथ

& Bill, ----नहीं चल सकतीं लेकिन हमारी सरकार इसको चलाने की कोशिश करती है। सवाल यह उठता है कि भ्राखिर सरकार की नजरों में उपभोक्ता कौन है? सरकार की नजरों में जो उपभोक्ता हैं, हमारे देश का बहुत ही सीमित वर्ग धनाढय या नव-धनाढ्य है, जिसके पास कुछ खरीदने की क्षमता है। बहरहाल हमारे देश की जनता के जिस हिस्से की भी ऋय-क्षमता है, जिसकी भी खरीदने की क्षमता है, उस हिस्से की ऋय क्षमता पर सिर्फ बाजार की प्रतिद्वंदिता, चले, उसकी लट-खसोट न हो, इसलिए हमारी जनता के इस हिस्से की लुट-शाट बचाने के लिए हमारे मंत्री महोदध औ उपभोक्ता सरक्षण विघेयक इसके लिए मैं उनका धन्यवाद करती ह कि निषिचत रूप से बाजारी प्रतिद्वर्दिता के भरोसे, बाजारी लूट-खसोट के भरोसे हमारी जनता के जिस हिस्से की ऋयक्षमता है उसको वह बिल्कूल बिना किसी लगाम के नहीं छोड़ रहे हैं, उसको नियंत्रण करने की कोशिश कर रहे हैं। इस दृष्टिकोण से उन्होंने कई सकारात्मक संशोधन किए हैं। ...(समय को घंटी)...इनका कई सदस्यों ने हवाला भी दिया है। चुकि ग्रापकी घंटी मुझे बाधित कर रही है मैं उनको न दोहराऊं, इसलिए उनको दोहराना नहीं चाहती, लेकिन मंत्री महोदय के प्रति धन्यवाद चाहती हूं कि उन्होंने काफी सकारात्मक कदम उठाए हैं हमारे उपभोक्ताम्रों की कुछ राहत देने के लिए। लेकिन एव मुद्दे की ग्रोर मैं मंत्री महोदय का ध्यान **ब्राक्**षित करवाना चाहंगी श्रौर महा स्वास्थ्य सेवाओं से संबंधित यह मुद्दा काफी विवादास्पद रहा है **औ**ं जब हम उपभोक्ता संरक्षण की करते हैं ग्रौर जैसा कि, उपसभाध्यद महोदया, मैंने पहले भी कहा कि हमे हमारे देश के वस्तुगत यथार्थ को भुलना चाहिए ग्रौर हमारे देश का यथाः यह है कि हमारे देश की 80 फीसदी रे ग्रधिक जनता ग्राज भी सरकारी स्वास्थ्य सेवाक्रों पर निर्भर करती है। ब्राज मं हमारे गांवों स्रौर शहरों में ऐसे डाक्टरं की कमी नहीं है जो नि: मुल्क सेवा करते

हैं। जब हम उपभोक्ता संरक्षण संस्रोधन

(Amdt.) Ordinance & Bill, 1993

विधेयक के दायरे में स्वास्थ्य सेवाम्रों को लाने की बात करते हैं तो हमें इस बात को नहीं भूलना चाहिए कि जब हम इस कानून के दायरे में स्वास्थ्य सेवाग्रों को लाएंगे तो उसका प्रतिफलन हमारे देश की जनता पर क्या पड़ेगा? **क**हीं ऐसा न हो कि जिस बाजारीकरण के दुष्प्रभावों से बचाने के लिए हमने उपभोक्ता संरक्षण कानुन बनाया है, उसी उपभोक्ता संरक्षण कानुन के जरिए हम बाजारीकरण की प्रक्रिया को त्वरित तो नहीं कर रहे? यह जो द्वन्दात्मक प्रक्रिया है, दिस इज ए डायलेक्टिकल प्रोप्तेस, इसको हमें जरूर समझ लेना चाहिए कि कहीं ग्रयनी जनता का भला करने की नेक इच्छा होते हुए भी ऐसा न हो कि हम ग्रपनी जनता की भलाई करने के बजाए, उसे जो मामूली स्वास्थ्य सेवाएं उपलब्धे हैं, हम उनको भी न छीन लें। इसके लिए मैं यह चाहती हूं कि इस संशोधन कानुन में ग्रभी भी बहुत सारी चीजें हैं जिन पर गहराई से विचार करने की जरूरत है। मसलन **ग्रौ**र लोगों ने भी सवाल उठाया . . . (समय की घंटी). मैं यह कहना चाहगी कि जो ग्राम जनता की, जनसेवाभ्यों की चीजें हैं--रेल, परिवहन, ट्रांसपोर्ट, टेलीफोन म्रादि, जिनका जिक्र किया गया, उनको मंत्री महोदय ने छोड़ दिया **है। तो उनको किस तरह से उपभो**क्ता संरक्षण कानून के दायरे में लाया जाए, उसके लिए यह जरूरी है कि जिस तरह से विकेग ग्रुप तैयार किया गया एक ऋौर विकिश ग्रुप तैयार किया जाए। इसके साथ-साथ उपभोक्ता संरक्षण कानून में जो एक बहुत बड़ी खामी है, वह है उपसभाध्यक्ष महोदया, मल्टीप्लीसिटी ग्राफ नॉज, कानुनो की एकात्मकता। श्रन्य बहुत सारे कानून हैं, कानूनों की एका-धिकता है। उपभोक्ता संरक्षण कानुन के दायरे में जो चीजें ग्राती हैं, वही चीजें दूसरे कानुन के दायरे में भी ब्राती हैं स्रोर दोनों कानुन स्रापस में टकराते हैं। इन काननों की परस्पर टकराहट के चलते कोई फैसला नहीं हो पाता। इसलिए मैं यह चाहूंगी कि एक समुचित कानून बनाया जाए, उपभोक्ता संरक्षण कानृन को एक ऐसा रूप दिया जाए

जिसमें इन तमाम कानूनों की टकराहट को दूर करके हम अपने उपभोक्ताओं को वास्तविक रूप में लाभ पहुंचा सके। इसके लिए हमें कोशिश करनी चाहिए।

इसके साथ ही साथ एक और मुद्दा जो मैं उठाना चाहुगी कि हमारे जो डिस्ट्रिक्ट फोरम हैं, जिला मंचे हैं, जो उनको कार्यकारी रूप देते हैं, वें जिला मंच बहुत ही कठिनाइयों में काम कर रहे हैं। कहीं पर उनका भ्राफिस नहीं है, कहीं पर राज्य के, जिला मंच के कार्यालय साथ-साथ चल रहे हैं। कहीं पूरा-वक्ती कार्यकर्ता नहीं है, तो पूरा-वक्ती जिला मंच चलते नहीं हैं। इसके चलते एक-एक जिला मंच के पास तीन-तीन, चार-चार हजार के करीब याचिकाएं हैं श्रीर इन जिला मंचों की हालत भी सिविल कोर्ट की तरह हो गई है। इसलिए कि तीन-तीन, चार-चार हाल से केस पड़े हुए हैं, मामले सुलझाए नहीं जा रहे हैं। इसलिए मैं मंत्री महोदय से यह निवेदन करूंगी कि वे इस मामलेकी स्रोरभी घ्यान दें।

उपसभाध्यक्ष (श्रोमतो सुषमा स्वराज) : समाप्त करिए सरला जी, बहुत देर हो गई है।

श्रोमती सरला महेश्वरी : इसके साथ हो साथ....

उपसभाध्यक्ष (श्रोमतो सुषमा स्वराज) : साथ ही नहीं, ग्रव ग्राप समाप्त करिए।

श्रोमती सरला महेक्बरी: मैं कहना चाहती हूं कि उपभोक्ता सरक्षण कानून में जो फैसले सुनाए जाते हैं, उनके खिलाफ हाई कार्ट में श्रपील कर दी जाती है इसके चलते उपभोक्ता सरक्षण कानून का जो मूल उद्देश्य था, वह मूल उद्देश्य ही नकारा हो जाता है। तो इस पर मंत्रो महोदय सोचेंगे श्रीर बाद में मेरे जो संशोधन हैं, मैं उन पर बोल्गी।

Protection seeking disapproval of (Amdt.) Ordinance & Bill, 1993 the Consumer

THE VICE-CHAIRMAN (SHRJMATI SUSHMA SWARAJ): Shri V. Narayanasamy. You have only seven minutes.

SHRI V NARAYANASAMY (Pondicherry): But the time allotted for the Congress is one hour and I am the second speaker from our party.

THE VICE-CHAIRMAN: But the time left is only 52 minutes. Your party has 20 minuts and you have three speakers.

SHRI V NARAYANASAMY: Madam, I rise to support the Consumer Protection (Amendment) Bill that has been brought forward by the hon. Minister of Food and Civil Supplies. Madam, the amendments that have been brought forward are laudable ones. The Bill really brings into focus (1) complaints against organisations; (2) complaints against traders who adopt restrictive trade practices; Another clause provides for filing a complaint by a group of persons who are affected. Then, in the housing sector, there is a mushroom growth of construction commpanies and they are trying to cheat the people Now, they are also brought under the purview of this Bill and the limitation period has been given The financial powers ая one усаг. for the purpose of entertaining the complaints have been increased and so many other provisions have brought.

Basically, consumer movement in this country dates back to the year 1956 and a Bill was brought in 1986. We have not achieved our objectives. There were various reasons for this. One of them is that wider publicity was not given either by the Central Government or by the State Governments about the consumer movement so as to make people who are in the villages, in the districts and in the States, take up cases which come under the Consumer Protection Act, Some advertisements are there: these come on the Television but these are not sufficient.

Some of the voluntary organisations are doing a very good job. In the State of Tamil Nadu, I came into contact with

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some of the consumer organisations and they are very alert. Not only that, they take up even a small complaint that comes from the people and with the people as well as with district forums and the State forum. would like to submit, Madam, that even today, though the Consumer Protection Act was passed and is being implemented, the consumer is taken for a both by the traders and the manufactuters. The reason is that the prices fixed by the manufacturers and the ders and the consumer, who is not aware of his rights, goes to the market purchases the item. The consumers in this COUDITY 378 passive. But admire some people from West some of the States, especially Bengal and Kerala The consumer movement there is very effective and the people who go to a market for the purpose of purchasing an item are aware their rights and demand to know from the trader what the price is and if charges more, demand to know why he is charging a higher price.

Madam, I would like to give a small example, in the United States of America, the consumer awareness is being spread on a very massive scale. About a year ago, in Mexico, the price of meat was increased by 50 cents by the traders' association. But the people of that area decided that they should not meat. For one month, they did not go to the market to purchase meat and traders were forced to bring down the price. This kind of cosumer movement is what we want in this country. Filing a complaint here and there and getting its redressal is not sufficient Consumer awarenes is the only thing that will give redressal to the consumers and that awareness can be created by the Government, by the consumer organisations and by the voluntary organisations. As far as drawbacks in the consumer movement are concerned, I would like that first of all, the trader take advantage because the consumer does not resist and is docilne. Whenever a consumer goes and purchases an item, he is in a hurry and statutory Resolution seeking disapproval of the Consumer

he purchases that item at the price quoted by the trader. There is no mechanism in this country either at the State level or at the Central level, to have a check on the prices. The Government issued a guideline that the traders will have to display the prices. But consumer does not know this, Only by a comparative study, he understands what the price of an item is. But the common man who goes out to purchase an item is not aware of the price structure. Since he is not regularly purchasing that item. he is being cheated bv the traders Therefore, I would like to know what steps the Government is taking for the purpose of monitoring the prices. far as the consumer movement is cerned, the Minister for Civil Supplies has got a greater responsibility to check the prices at all levels with the help of the State Governments.

Then, Madam, black money plays major role as far as the consumer movement is concerned. Why I am straight away teiling this is because of the fact that a person who has got plenty money does not bother about the prices and he purchases whatever he wants while a pesron who is just a Government employee or a labourer does have the purchasing power to compete in the market and get the things that he wants

SHRI M. A. BABY; Some of the MPs are also below the poverty line!

SHRI V. NARAYANASAMY: Madam, the honourable Member is saving that some of the MPs also are living below the poverty line and, therefore, the Government has to come to their rescue also...(Interruptions)... I hear the honourable Minister saying that some of the Ministers are also in that category... (Interruptions)...

SHRI G. SWAMINATHAN (Tamil Nadu): Some of the Ministers...... (Interruptions)...

SHRI V. NARAYANASAMY: I said, "some of the Ministers", Anyhow. I am not referering to Mr. Swaminathan who is one of the richest persons in the country...(Interruptions)...

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SHRI G. SWAMINATHAN: But I am not a Minister. . (Interruptions) ...

SHRI VITHALRAO MADHAVRAO JADHAV (Maharashtra): Madam, very important debate is going (Interruptions)...

THE VICE-CHAIRMAN (SHRIMATI SUSHMA SWARAJ); I am very much in the Chair Don't worry.

SHRI V NARAYANASAMY: Madam, one of the honourable Members said that come Members of Parliament are also living below the poverty line and the Minister said, "some of the Ministers also". Trat is ail. (Interruptions) ...

SHRI G. SWAMINATHAN: He did not say that. Did he say that?

SHRI V. NARAYANASAMY: The point is that black money is to be curtailed. It should be the responsibility of the Government because with a person, who has got tremendous ourchasing power because he has got plenty of money, the common man who gets his earning, out of his toil is not in a posiion to compete. Therefore, the honoura ble Minister, who is a dynamic Minister, must take care of this aspect also,

THE VICE-CHAIRMAN (SHRIMATI SUSHMA SWARAJ): You have to take care of your time now!

SHRI V. NARAYANASAMY: I will take care of my time, Madam.

There is another important thing The honourable Minister has, in his melodious voice and in an assertive way, told the traders' organizations that during year 1993-94 the Government has given Excise relief to the extent of more than Rs. 2.200 crores and this benefit should be passed on by the manufacturers and traders to the consumers. In this connection, I would give one example price of "Postman" oil for 15 kgs, was Rs 450/- about thirty days back and it has now increased by a hundred rupees more. Its price has gone up and other prices also have gone up. On the one hand, they say that they have brought down the prices and that the inflation rate has gone down and, on the other, prices of such items are increasing.

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SHRI JAGESH DESAI (Maharashtra): Why do your bother about "Postman" oil which is consumed only by the people?

SHRI V. NARAYANASAMY- I. itsek quoted that as an example only

As far as I know, more than eighty per cent of the manfacturers, who have got the Excise relief which has to be passed on to the consumers, have not done it so far. What measures has the Minister taken in this regard? He called them and discussed with them and, in spite of that, most of them have not come forward to pass on the benefit of the Excise relief to the consumers Therefore, I would like to know from the honourable Minister what steps he is going to take in this regard

There are two more points. One is about the doctors. A lady Member also referred to doctors. The private clinics are covered under this Act. The poor people go to the Government hospitals for treatment and the Government spends money on the doctors there for their services while the doctors are very negligent and precious lives are lost because of their carelessness and there is no remedy for it. I know of one case in Tamil Nadu in which the doctor who was performing the operation put the forceps also in the stomach of the patient and stitched it and it was taken out after eight months! This is nothing but the negligence of the doctor. So, when such doctors are there, why do you give them the exemption from this Act? You should bring them also under the purview of this Act. It was also stated by the honourable Prime Minister on the floor of this House that they would be covered. Why then has this particular amendment not come? However, the civic bodies, the Railways and any

30 p.m. other services which are helpthe consumer should ing also be broadly brought into the network Madam, as far as telecom is concerned, it is causing havoe to the public. Overbilling is there. And a person who goes to pay the money has to pay through his nose without knowing how many calle he has made. Madam, in

Orissa, there was a case filed by consumers when the telecom officers went on a strike for more than 22 days. The consumers went to the Consumers' Court and they were awarded a compensation of Rs. 1.45.000. That kind of remedy is required. (Time bell rings) I will make just one more point, Madam, I am giving only examples to the hon Minister. If you want the consumer movement to be effective, you encourage voluntary organisations Not only that You bring in more organisations, more bodies which are working in the consumer areas. They should be brought into the Though the Minister has brought in these amendments until and unless we bring the in other amendments. possible will not bе for us to achieve the purpose for which this legislation is being brought. Therefore, I request the Minister who takes keen interest in this to kindly encourage the organisations which are involved in the consumer movement. You should see that the other bodies which are working for the consumers are also involved in this. Madam. since the time is very little. I would like to make my last Even in the Government-run point. fair price shops, wherever we go, find that the measurement is less. If it is one Kg, they give only 950 grams. This is being done even in the co-operative societies also. Even in the price shops, this is being done. The persons who are involved in such malpractices like supplying goods with lesser measurements have to be sacked im-There is no question mediately. giving any protection to such Therefore, in this consumer movement, voluntary organisations have to be encouraged. You should widen the network so that the purpose for which this legislation is being brought would achieved and the benefits would reach the people.

With these words, Madam, I

SHRIS VIDUTHALAI VIRUMBL (Tamil Nadu): Madam Vice-Chairperson, thank you for giving me an opportunity to speak on an important issue, that is the Consumer Protection Act. Even though it is a belated one, it is a statutory Resolution seeking disapproval of the Consumer

welcome step in the sense that it 19 one step forward though he is not comprehensive one. Apparently, ît seems to be consisting of what all protections that a customer wants. For example, in respect of defective goods and defective services, now, after this legislation is passed, the consumer can file a suit against the suppliers also against any unfair trade practices or restrictive trade practices. The consumer or a group of consumers having common interest can sue against them. Self-employed persons are also now coming within the purview of this Therefore, they are protected. But, spite of all these things, there are so many lacunae in this Bill. Actually, the Ordinance provides for enabling the consumers and the consumer organisations to file complaints in respect of goods where the use could be hazardous to life and But, at the same time, safety. have another group of people. As Shri Narayanasamy pointed out, in the public distribution system, when we complain to the ration shops about the poor quality of goods, they tell us that they are getting such goods with poor or with less weight from the Civil Supplies Corporation. In that case, have to find out whether there is any possibility of the ration shops or the co-operative societies filing against the Civil Supplies Corporation.

Madam, the report of the Working Group constituted to make concrete suggestions for amendments to make the Act more active was presented to the Prime Minister on 22nd January, 1992. After 16 months, all of a sudden, the Government throught that it is very urgent and an Ordinance was promulgated for which they are now seeking permission of the House.

In our country, consumer protection is replete with rule books but our enforcement machinery is weak. We already have Acts like Essential Commodities Act, Prevention of Food Adulteration Act, Drugs and Cosmetics Act, Dangerous Drugs Act, Prevention of Black-marketing and Maintenance of Essential Supplies Act, Agricultural Products Grading and Marketing Act, Trade and Merchandise Act. All these Acts are

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available with us and in spite of that, we had to resort to this Consumer Protection Act. Acts are there but our enforcement machinery is weak and we have to strengthen it.

The other lacuna we find is that the Ordinance does not include services in the Government hospitals. I feel the reasons for not including services of a Government hospital and local lies with the definition of the 'consumer'. According to the Act, consumer is one who pays for goods and In this regard I want to get a clarification from the bon. Minister. When we go to a private hospital, after treatment or during the treatment, we are to pay some money. As far as the Government hospitals are concerned, people have already paid their fees in form of taxes. I fail to understand how services in Government hospitals been left out of the purview of The hon, Minister, Mr. Antony while speaking in the 13th meeting of the Central Consumer Protection Council, said: "It was the moral duty of trade and industry to pass on the excise rebates and concessions to the consumers as early as possible. The Government was seriously monitoring the situation." From this it is clear that the Government expected the traders to reduce the prices while the quality was to be maintained. We have to see that is enforced through the law.

Then there is another lacuna. Civil services and Municipal services are also not included under the same definition of the word 'consumer'.

Apart from this, Railway Tribunal Act passed in 1987 also stands in the way of implementation of the mer Protection Act like the Indian Post Office Act of 1898. In the post offices, when an error occurs, you must protect the staff but when a mistake on the part of a worker occurs, he could be punished. But, as I said, the Indian Post Office Act also stands in the way of implementation of the Consumer Protection Why is it so? It is because there lacuna in the Act itself. Section of the Consumer Protection Act of 1986

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is not in derogation of any other law. It says: "The provisions of this shall be in addition to and not in derogation of the provisions of any law for the time being in force." Utilising this particular section, people would not abide by the Consu-Protection Act. Here, the National Council also gave their verdict. Therefore, consumers would not get any protection as far as Railways and postoffices are concerned.

Clause (a) of section 2 of this is being substituted by another definition for the word 'Unfair trade tices.' Bug it is not comprehensive.

Madam, in Brazil, there are two definitions for misleading advertisements and abusive advertisement. the definition of abusive advertisement: "Discriminatory advertising of any kind whatsoever that incites violence, ploits fear or superstitution, takes advertage of the deficient judgement and inexperience of a child disrepects environmental values, or that is capable leading the consumer to behave in a way prejudicial to his health or safety." This is included in the Brazilian law. Superstition is important because the press advertisements and those through other madia they are showing people prostrating before gods to create impression... (Time bell rings). I am concluding

Therefore, Madam, in the present law, they have given 180 days. But you know what has happened to the Madam, I am concluding. Finally, would say that though it is a welcome legislation, there are some lacunae in it which I have pointed out. I hope the hon. Minister would go into it and see that these are rectified so that a proper Bill can come before us. Thank you.

चौधरी हरि।सह (उत्तर प्रदेश): माननीया उपसभाध्यक्ष जी, ग्रभी जो सदन में कंज्युमर्स प्रोटेक्शन बिल पर चर्चा हो रही है, सचमुच में यह बिल कानून बन जाएगा ग्रौर उसके कुज्यूमर को बहुत प्रोटेक्शन मिलेगी।

अभी हमारे सदन के माननीय सदस्यों ने बहुत सारी शंकायें जाहिर की है भौर बहुत बातें स्पष्ट की है। बहुत[े] सारी चीजें जो कंज्युगर के जीवन से जुड़ी हैं, जैसे पोस्ट अपिक्स है, डाकखाने हैं, रेलवेज हैं ग्रौर ग्रन्य बहुत सारी चीजें जो हमारे जीवन के लिए ग्रावश्यक हैं उनको इसके दायरे में उस मजबती से नहीं लाया गया है जिस मजबती से लाया जाना चाहिए था। वास्तव में ये महकमें जो बहुत ही चतुर ग्रौर कुशल हैं श्रौर हृदयवान भी माने जाते थे जैसे होस्पिटल्स हैं उनमें ग्राज एक ग्रजीब हालत है। डाक्टरों, कम्पाउन्डरों ग्रीर जो दूसरे एलाइ सर्विसेज हैं जनको एक नोबल प्रोफोशन में माना जाता था। लेकिन म्राज हालत दूसरी हो गई है। मैं कहना चाहता हूं कि मैंने खुद ग्रपनी श्रांखों से देखा है ग्रीर सुना भी हैं, मरीज ग्रारेशन की टेबल पर पड़ा है श्रौर कुछ काम भी शुरू कर दिया जाता है उसके बाद डबल ग्रौर ट्रिपल फीस मांगनी शुरू करदी जाती है। मरीज श्रापरेशन टेबल पर पड़ा हुग्रा है उससे फीस मांगनी गुरू कर दी जाती है श्रीर जान के लालच में वह फीस देना स्वीकार भी कर देता है। इस तरह से इस नोबल प्रोफेशन में यह गिरावट म्रा गई है। यह वह ग्रासपेक्ट हैं जो कंज्युमर के हल्थ से ताल्लुक रखता है। इसका संबंध हमारी नई पीढ़ी से भी है। इसलिए इसको भी इस कानन के दायरे में जरूर लाना चाहिए।

मुझे इस बात की खुशी है कि बहुत सी बातों पर इस विधेयक में खास तौर पर ध्यान दिया गया है। इनके बारे में हम श्रखबारों श्रीर मैंगजीन में पढ़ते हैं स्रौर इस संबंध में नावल भी लिखे गये हैं। कई बार कंज्यूमर को कंपेन्सेशन भी मिलता है। डाक्टरों की लापरवाही से या ग्रन्य कारण से कंज्यूमर को नक्सान होने पर कंपेंसेशन दिया जाता है। इसलिए मैं यह कहना चाहता हुं कि जो कंज्यूमर के जीवन से संबंधित चीजें हैं जनको इसके दायरे में लाना चाहिए। जैसे पोस्ट ग्राफिस की बात हैं, तार हैं, इनको भी इसके दायरे

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में लाना बाहिए। तार तो एक गुप्त चीज मानी जादी है, लेकिन वह इस तरह से लाया जाता है जैसे कोई साधारण कागज हैं। ग्रगर कोई शिकायत की जाती है तो खन मिलने भी बंद हो जाते हैं। इसलिए मैं यह कहना चाहता हूं कि ये दीन चार महकमें ऐसे हैं जिनका संबंध कंज्यूमर से है। इसलिए मैं माननीय मंत्री जी से निवेदन करूंगा कि वे इस बिल को पूरा स्टेडी करें और इन विभागों को भी इसके दायरे में जायें।,

यह जो कानुन बना है इसका लाभ म्राम लोगों को नहीं मिल पाता है। कंज्यमर जो चीज बाजार से लाता है वह उसके पैसे के मताबिक है या नहीं, उसमें कोई मिलावट तो नहीं है, उसका भाष ठीक है या नहीं, उसका फायदा वह नहीं उटा पाता है। कानन के मुताबिक तो कंज्यमर कोर्टमें जा सकता हैं। लेकिन हिन्द्स्तान की 75 परसेंट श्राबाद ग्रतपढ़ है। उनको माल्म ही नहीं है कि वे मिलावट के लिए ग्रौर दुसरी चौजों के लिए कोर्ट में जा सकते हैं। इसलिए मैं माननीय मंत्री जी से कहंगा कि वे ऐसे लोगों को नियुदत करें जो देहातों में, जो हमारे धनपढ़ लोग हैं उनको समझाये कि वे ग्रपने माल के लिए कोर्ट में जा सकते हैं, दावा कर सकते हैं ग्रौर उनको जल्दी न्याय मिलेगा। मैंने इस बिल को स्टेडी किया है। इसमें न्याय तो मिलेगा, लेकिन कोई टाइम लिमिट नहीं रखी गई है। न्याय के लिए यह जरूरी है कि टाइम लिमिट होनी चाहिए कि स्पीडी चन्दिस मिलेगा। इसका भी प्रावधान इस बिल में होना चाहिए। जैसे मैंने कहा, इस काम के लिए ग्रादमी मुकरेर किये जाने चाहिए जो हिन्दुस्तान के नागरिकों को बता सकें कि जो घोखाधड़ी करने वाले हैं उनके खिलाफ श्रदालतों में जाया जा सकता है स्रोर इसके लिए ग्रदालतें बनी हुई है ग्रौर ग्रदालतों में मामला कोई लम्बा खींचने वाला नहीं है। मैं समझता हूं कि इस प्रकार से **ग्रगर** इस बिल को लागृ किया जाएगा तो मिलावट में कमी ग्रा सकती है।

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जैसे सब-स्टेंडर्ड दवाइयां हैं स्रौर दूसरी भी चीजें हैं उनको इसमें लाया जा सकता है। टेलीविजन को ही ले लीजिये। मारे टेलीविजन्स को मशीनरो ब्रालमोस्ट एक सौ है। थोड़ा सा फर्क एडजस्टमेंट में हो सकता है। लेकिन उनके दामों में जमीन ग्रासमान का श्रन्तर है। वीडियो कान को देखिये, उसकी शक्ल सुरत क्या है लेकिन उसके दाम बढ़े हुए[ँ]हैं, बी. पी.एल, के दाम बढ़े हुए हैं। द्रगर **ग्राप देखें तो सारी टेलीविजन कंपनियां,** ग्रालमोस्ट सब कंपनियां वही किट इस्ते-माल करती हैं। उसमें सब स्टेंडर्ड होने ग्रौर कीमतों में फर्क होने का कहां सवाल ब्राता है। भ्रगर कंज्यमर कोर्ट में दरख्वास्त है तो उसके लिये ग्रपील करेंगे कि ठोक है, जो उनकी **भ्राइट**म है ग्रौर उसका यह स्टैंडर्ड है। इसमें ग्रापने मेज≀मेंट की बात कहां रखी है कि यह चीज इतने रुपये से ज्यादा की नहीं हो सकतो है। कंज्युमर कोर्ट यह बात कैसे तथ करेगा कि किसी चीज के जो दाम तय किये गये हैं वे ठीक हैं। जो जज है, जो वकौल हैं वह यह कैसे तथ करेंगे कि लागत के मताबिक इस चीज के दाम तथ किये गये हैं। तो कानुनदां की मदद के लिये इसमें इस चीत का प्रावधान होना चाहिये था।

याननीय उपसभाध्यक्ष जो, जैसा मैंने कहा मैं ज्यादा वक्त नहीं लेना चाहता हं। बहुत कृपा ग्रापने की जो श्रापने मुझे समय दिया। हमारा एक डेवलर्पिंग नेशन है। भारत, जिसे श्रभावों का मुल्क कहा जाता है वह इतना डेबलप नहीं है। फिर भी भारत के नागरिक बड़े कुशल स्रौर चतुर हैं। लेकिन यहां की बहुत सारी बीमारियों को दूर करने के लिये कानुन ग्रौर मजबत ग्रौर दढ बनाये जाने चाहिये जिनसे हिन्दुस्तान में बहुत सारी तरह तरह की जो खरा-बिया है, जिनको बहुत सारे कानुनो, तरह तरह के कानूनों से दूर नहीं कर पाये हैं, उनको इससे दूर किया जा सके। **ग्रगर ऐसा करेंगे तो मिलावट, सब-स्टैंडर्ड** होटल का खाना ग्रौर इस तरह की तमाम बीजों का इलाज किया जा सकता [RAJYA SABHA]

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है। ऐसा यह कानून कर सकेना, इस भाषा के साथ मैं इस कानून का हृदय से समर्थन करता हूं।

SHRI DINESHBHAI TRIVEDI (Gujarat); While thanking you, Madam, with your permission I would like to divide my discussion into two parts. First, I would like to give general observations about the Bill and in the second part I would like to be a little more technical and specific coming to the Bill.

Let me, at the outset, express gratitude to the hon. Minister for having taken this bold step of introducing the Bilk as well as the Ordinance. In this very House, Madam, I have personally objected to the Ordinances. I still do that. But this paticular case is a little different. As such, I would not like to object to the Ordinance itself. In other words, this particular Bill is for the benefit of the consumers at large. We may be belonging to any section of the society, but we all are consumers. So, the basic spirit of this ordinance is really to help the consumers at large. To that extent I would like to welcome this.

Madam, I have had an opportunity of being in the consumer movement for a while. I feel this is for the first time that the Government—I do not know whether the Government or this particular Government but let me say the Government—and the consumer groups are merging at a point which was not the case until recently. I am also aware that for the first time the consumer groups by themselves wanted to pass a resolution thanking the Minister, but in his modesty he did not accept that. The reason why I want to highlight this is that an atmosphere is being created so that this movement could really take To my mind, this movement has not yet taken off. Nowhere it is near that stage. Maybe, with the introduction of this amendment some good work will be done. No Bill is also an end in itself. No Bill can be said to be a perfect one. In that regard, I would

also say that there is always scope for improvement. As time, as situation, as conditions keep on changing, there will always remain scope for improvement.

Madam, this country belongs to poor class. The majority of the population belongs to poorer sections of the society. I am afraid that-perhaps, we may not be wanting that-a signal is going that this particular Bill is only for the middle class and, perhaps, the upper strata of society. The reason is this: What is most important for a poor man? Food, health, housing and education. I am afraid that all these things have been kept out of the purview of this Bill.

Madam, We have been talking about Health for All by 2000 A. D. esteemed colleagues, the previous speakers, have all already touched upon this point. At the cost of being repetitive, to highlight, I want to ask, why should we keep the poor out of perview of this Bill? Just because the poor man does not pay? It was very rightly said that when a poor man buys a box of matches of a broom, he is already paying taxes by way of excise or sales tax or what have you. So, he has really paid. Government's municipal, health and medical services or any other service are mandatory—I repeat the word mandatory-function of the Centre and the States. Otherwise why do we require the States and the Centre or why do we require a government?

Now I come to public utilities. A lot of things have been talked about them. Starting from drinking water, drainage system, garbage clearance, be it roads, street-lighting, telephones or any other item, they all come under public utility services. I am aware, and there are reports also, that the Minister himself has taken the initiative for introducing the concept of a Public Utilities Commission. I would like to take this opportunity to emphasize that the proposed Public Utilities Commission should be made a statutory body and, at the cost

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of inviting some criticism, I must say that, as far as possible, this should be kept out of the purview of politics. In other words, if we can do without keeping politcian, in that we should try to do so, just to ensure that the end-objective of this Commission would be That way I think we would be doing quite a revolutionary thing, if we could really go ahead in this direction. need be, bring another. Ordinance in this direction, as far as public utility services This is one area where, are concerned. mismanagement, always it because of has been seen, whether it is telephones, electricity or what have you, that Government—whether it is the States or the Centre-have been raising the charges which have no hearing—and no logic with the quality of the services provided. In other words, I can even go to the extent of saying that it is absolutely immoral. So, let there be a statutory body, Now that the ball is in your court, I can assure you that, just as you getting the support of all sections of the society and the House, cutting across party lines, everybody would welcome the concept of a Public Utilities Commission.

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Madam, in the recent past we have seen in this country that there has been a financial scam, Ultimately, the sufferer in this is the poor investor-maybe he has borrowed the money. There has been an impression that it is only the stock market which is going to deliver the goods. It was a signal sent by the Government that the money invested in the stock market would be rewarded and if you put it in savings it might not be rewarded. What I am trying to get at is, it is not clarified whether financial services would be included in investment services. It is not spelt our emplicitly. I On smaller investors who have just caught in the euphoria of the financial market or the stock market, As far as that is concerned, I feel that should be very specific about it.

Madam, my next point is this. Again a lot of things have been said about inclusion of lawyers, whether the consumer courts should include lawyers or not. I

am afraid, my view is, "No", mers are basically not having the kind of resources they would like to So, may be, they cannot afford lawvers For example, if a consumer group has filed some complaint against an organised company, whether in the private sector or in the public sector, that organised company would have a battery of lawyers, but the consumer group cannot really afford to have lawyers. ensure that a lawyer of an equal standing is provided. Madam, I would like If you really to have your indulgence. want to have lawyers, why can't we have some conditions? For instance, if becomes a must, then, a condition should be that the consumer complainant has engaged a jawyer. It is quite possible that the complainant himself has engaged In that particular situation, the other party could also have a lawyer. The second situation is that it be with the consent of the complainant If the complainant has no objection, then, let there be a lawyer. third condition is that the court should record in writing the reasons why in the interest of effective justice assistance of a lawyer or lawyers is required. If you can have all these conditions, I think, by and large people may not mind it. At least I for one would not mind it.

Madam, there is another area, the area of interim relief. As per the original Act, the cases should be disposed of within ninety days, but our experience is that it takes one year, one-and-a-half years or maybe more than that. Powers should be given to the District Forums, the State Commissions and the National Commission to give some kind of interim relief so that when the case is going on there should be some kind of a ray of light, a ray of hope. Otherwise, what happens is that after a particular time the consumer group, because of lack of resources loses interest and punch.

After mentioning these and important observations in general, would like to come to some of the specific points. These are not new. These are the highlights of the recommendations of a working group.

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[Shri Dinesh bhai Trivedi]

just like to emphasise them so that there is little scope for unnecessary litigation, unnecessary confusion That is spirit in which I would like to bring certain technicalities to light. Madam. let us look at section 2(2)(aa). is a critical portion which I am coming In the description of "branch office" there is some ambiguity. not reading the portion which the Bill has at the moment because everybody bas the Bill. I would like to read what it should be. To my mind, you would have done well to mention in 2(2)(aa) that "branch office" shall also include an office or a place of business or an establishment where an authorised dealer, distributor or agent of the opposite party, including a corporation company, carries on business in respect of goods and services which are subject-matter of the consumer dispute.

Madam, the reason why I am lighting this is that many times we may purchase an item from a retail outlet. It may be in a very small, little village because in villages also we have got all items available these days. could be a small town. Now, it is not necessary that these manufacturers...

THE VICE-CHAIRMAN (SHRIMATI SUSHMA SWARAJ): Please conclude.

SHRI DINESHBHAI TRIVEDI: Madam, I have got 15 minutes.

THE VICE-CHAIRMAN (SHRIMATI SUSHMA SWARAJ): The time allotted to your party is over. You have taken 14 minutes. Fourteen minutes were allotyour party. And there was no interruption. There was a pin-drop silence.

SHRI DINESHBHAI TRIVEDI: I will try to be very very brief, Madam.

श्री शंकर दयाल सिंह (बिहार): मैडम, कन्क्लड करने के लिए दो मिनट दीजिए ।

उपसभाध्यक्ष (श्रीमती सूषमा स्वराज): कन्क्तुड करिए :

DINESHBHAI SHRI TRIVEDI: Kindly give me some more time in the interest of the consumers. This is just to emphasise that even if the particular manufacturer or whoever is providing services, and if he does not have branch office, it does not matter branch is very important and we define it in that light. Then here are tieups of sales, gimmicks, if I may want to use that word. If something is to be given as a reward, it can only be given provided you buy so and so or if you do such and such. In that respect services have not been included.

The safety aspect also has perhaps been left out. So, I would plead that the Minister kindly include that as well. I am referring to Section (2) (4) (i) (v) which says:

"goods which will be hazardous to life..."

Your original Bill says; "life and safety." Insead of the word 'and', if you put for safety, then it specifies that they are different areas.

Further in that very particular section of clause it says- "safety when used or being offered for sale to the public in contravention of the provisions of any law for the time being..."

I want to add here "in force or in law". "Or in law", I want that to be included. "By any law requiring"

"... by any law requiring traders to display information in regard to the confents...."

In other words, whoever is selling the goods and services must display. This is what it really means.

Now, I come to the last couple of points.

Here we are dealing with areas where people really need a lot of protection. On this I would really like to have your

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indulgence. Madam. Many times there are services related to housing. The previous speaker did mention about the construction industry as such. What I am hinting at is the services related to the housing construction may also be included in the definition. In other words, you have left out the services especially of the construction activity as such. Landlords and tenants and you may leave out. we do not want that landlord-tenant disputes should al_{SO} come inere. That perhaps we can leabe out. because there are a lot of areas or a lot of people having been cheated in that particular area. We all know about it. I would like that it would be safe add a semi-coloïi. This is again very technical. Add a semi-colon after the word 'potential user' so that there is no ambiguity. To substitute the word 'includes' by the words 'includes, but not limited to' so that the scope of services related to the construction area can perhaps be expanded.

Add the word 'others than health and medical services and mandatory duties or services provided by the State and the local authorities' after the words 'free of charge."

Now, this we have already discussed. when I was talking, I meant, it is the poor who really need all the protection. By this very definition we as MPs and legislators—I am really not speaking as an MP—are also excluded. So, to that extent, to protect the poor class...

THE VICE-CHAIRMAN (SHRIMATI SUSHM'A SWARAJ): Please conclude now.

SHRI DINESHBHAI TRIVEDI: will take just two more minutes.

We are now getting into an area where we are neither having monopoly, nor free market. Considering that it is very important to have some kind of accountability of the authorities. You know that this relates to the lic utility function.

Madam. there are advertisements which have been talked about and they are totally out of context. They

really misleading. I would not like to go into the details because my time is running out.

In conclusion, Madam, I have the whole set of amendments and if hon. Minister wants to go through them, with your permission, I can hand over to him. He can go through them and give his reaction. I am quite confident that he would consider them favourably. If need be, he can correct portion and bring it to the House. hope that he would consider my amendments, especially the Public Utility Comistion, in the right spirit and would not waste any time in bringing forward amendment, to the Bill. Thank you very much. (Ends).

THE VICE-CHAIRMAN (SHRIMATI SUSHMA SWARAJ): Shri Moolchand Meena absent, Shri Satya Prakash Malaviva.

श्री सत्य प्रकाश मालवीय (उत्तर प्रदेश): उपसभाध्यक्ष जी, यह उपभोक्ता ग्रधिनियम में 1986 ने पारित किया था ग्रौर स्वाभाविक है कि यह उपभोक्ताओं के हितों के संरक्षण के लिए है। ग्रय 6–7 वर्ष तक इस कानून के काम करने के बाद वर्तमान सरकार उसमें संशोधन लाई है श्रौर वह जो संशोधन लाई है, उनका तो मैं स्वागत करता हं लेकिन उसके साथ-साथ कुछ विषयों पर मैं ग्रपने सुझाव रखना चाहता हं।

जैसाकि कई माननीय सदस्यों कहा कि इस सिलसिले में एक उच्च-भ्रधिकार प्राप्त ग्रायोग की नियुक्ति की गयी ब्रौर उसने भी संस्तुति की थी कि इस ब्रधिनियम के ब्रंतर्गत जो सरकारी **अस्पताल हैं उनको भी इस विधेयक** की परिधि में लाना चाहिए। इसके **ग्रलावा जो वर्किंग ग्रुप है उसने भी** इस संबंध में ग्रपनी संस्तुति की थी। तो एक बात मैं यह निवेदन करना चाहुंगा कि निष्चित रूप में कम-से-कम सरकारी ग्रस्पतालों को इस ग्रिधिनियम की परिधि में लाना चाहिए। महोदया, दिल्ली में भी जो सरकारी ग्रस्पताल हैं ग्रौर उनमें भी जब कोई मरीज जाता है तो वह

[श्री सत्य प्रकाश मालवींय]

एक उपभोक्ता के रूप में जाता है क्योंकि इसी सदन में 28 जलाई, 1993 को एक प्रश्न के उत्तर में सरकार ने स्वीकार किया है कि सरकारी ग्रस्पतालों में भी जो गरीब मरीज जाते हैं, उनको भी सभी प्रकार के परीक्षणों के लिए फीस देनी पडती है।

the Consumer

"Government have recently introduced/rationalised fees for some selected costly and sophisticated tests/investigations in Central Government Hospiteda."

मैं उसके डिटेल्स में नहीं जाना चाहता हं, लेकिन श्रव सरकारी श्रस्पतालों को इस की परिधि में लाना बहत भावएयक है। मैं मंत्रीजी को यह भी याद दिलाना चाहता हूं कि 6-7 साल पहले बंबई के जे०जे० ग्रस्पताल में बडी संख्या में मरीजों की मृत्यु हो गयी थी तो बंबई की सरकार ने जस्टिस लेंटिन की ग्रध्यक्षता में एक ग्रायोग गठित किया था। इसलिए मैं सुझाव देना चाहता हं मंत्रीजी को कि श्रस्पतालों को निष्चित रूप में इसकी परिधि में साना चाहिए। दूसरे जैसाकि इसके उद्देश्य श्रीर कारणों में कहा गया है कि किसी भी उपभोक्ता को इसके फोरम में जाने के लिए जो लिमिटेशन है. उसमें ग्रापने एक वर्ष की समय-सीमा तय की है। साधारणतः ग्रगर कहीं सीमा निर्धारित नहीं होती है तो जिस दिन उसका कांज श्रॉफ एक्शन पैदा होता है, उसके तीन वर्ष के ग्रन्दर ग्रादमी आकर ग्रंपनी शिकायत किसी ग्रंदालत में कर सकता है, लेकिन ग्रापने इसमें चंकि एक वर्ष की है तो ग्रगर मान लीजिए **ग्राज से ए**क वर्ष पहले किसी उपभोक्ता को किसी सिलसिले में कुछ नुकसान हमा है तो वह तो ग्रापके इस ग्रधिनियम **के हिसाब** से उसका लाभ नहीं उठा पाएगा क्योंकि श्रापने इसमें की ग्रवधि की सीमा रख दी है ग्रौर इस सिलिसिले में सूझाव देने के लिए जो विका ग्रुप या उसने भी कोई किसाव नहीं दिया है कि सीमा रखें या न रखें। यहां ग्रापने ग्रपने स्टेटमेंट ग्राफ म्रोब्जेक्ट एण्ड रीजन में कहा है-

& Bill, 1993

"To provide for a limitation period of one year for filing complaints:"

भ्रीर सेक्शन 24(ए) में कहा है-

"The District Forum, the State Commission or the National Commission shall not admit a complaint unless it is filed within one year from the date on which the cause of action has arisen."

मेरा ग्रापसे सुझाव यह है कि एक वर्षं के बजाय तीन वर्षं की ग्राप सीमा निर्धारित करें, तभी जो उपभोक्ता है, विशोषकर गरीब उपभोक्ता, वह इसका लाभ उठा पाएंगे। दूसरा मेरा सुझाव यह है कि इससें स्टेट कौंसिल बनेंगी और स्टेट कॉसिल में ग्रापने कहा कि -

"The State Council shall consist of the following members, namely:-

- (a) the Minister incharge of consumer affairs in the State Government who shall be its Chairman:
- (b) such number of other official or non-official members representing such interests as may be prescribed by the State Government."

इसी तरीके के जो ग्रीर कमीशन बन रहे हैं उसमें अपने इस बात का प्रोवीजन किया है, इस बात का प्रावधान किया है कि यहां पर वो सदस्य हैं, उसमें एक सदस्य महिला अवश्य होगी। इसके सिलसिले में मेरा सुझाव यह है, मैंने श्रपना संशोधन भी दें रखा है कि इसमें ग्राप प्रोवीजो रखिए, जिसमें यह होता चाहिए-

"Provided that half of the total number of such members shall be women."

ग्रौर, जब ग्रापने इसी ग्रधिनियम के प्रावधानों में व्यवस्था की है ग्रौर चंकि इस बात को राज्य सरकार को करना है, ऋब यहां पर यदि मान लिया कि ग्राप कोई ग्राप्यासन भी इस संबंध में देंगे तो उस ग्राश्वासन को ग्राप पूरा नहीं कर पाएंगे, राज्य सरकार की योढा सलाह दे सकेंगे क्योंकि

statutory Resolution [5 AUG, 1993] seeking disapproval of

Protection
(Amdt.) Ordinance
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है। (व्यवधान)

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सरकारों का यह दायित्व होगा कि सदस्यों की नियुक्ति करे। इसलिए मेरा ग्रापसे अनुरोध है कि निश्चित रूप में ग्राप इसमें इस बात का प्रावधान करिए कि जितने भी सदस्य होंगे, उसमें कम से कम ग्राधी संख्या महिलाओं की होगी।

the Consumer

तीसरा, इसमें मेरा एक सुझाव यह है उपभोक्ता मंच के सिलसिले में, मुझे शायद मिला तो नहीं, लेकिन शायद इस बात की व्यवस्था है कि यदि राष्ट्र-भाषा में कोई अपनी शिकायत करेगा तो उसका अनुवाद अंग्रेजी भाषा में देना है। अगर ऐसा है तो इस सिलसिले में जरूर चाहूंगा कि... (व्यवधान)... मैं अपनी बात कर लं, उसके बाद आप बोल लीजिएगा। ... (व्यवधान)...

श्री मंकर दयाल सिंह : इन्होंने कहा कि शायद इस तरह का प्रतिबंध है कि यह ग्रंग्रेजी में या हिन्दी ग्रीर ग्रंग्रेजी में, मगर हिन्दी में नहीं दे सकते। ... (श्यवधान)...

श्री सत्य प्रकाश मालवीय ः नहीं, नहीं। किसी भारतीय भाषा में नहीं दे सकते हैं। ग्रगर किसी भारतीय भाषा में नहीं दे सकते हैं। ग्रगर किसी भारतीय भाषा में देते हैं तो उसके साथ ग्रंग्रेजी का ग्रनुवाद देन। ही पड़ेगा। मैंने कहा कि ग्रगर गलत हूं तो सही कर देंगे। उदाहरण मैं यहां पेपर से पढ़ना चाहूंगा।

श्र**ो शंकर दयाल सिंह**ं मेरी स**मझ** में ऐसा नहीं है।

उपसभाध्यक्ष (श्रीमतो सुषमा स्वराज) : उसका जवाब मंत्री जी दे देंगे, मंकर दयाल जी। ऐसा है तो जवाब दे देंगे, ऐसा नहीं है तो भी दे देंगे, डिवेट की रेप्लाई में। हम जरा इंतजार करें। ...(व्यवधान)...

नागरिक आपूर्ति, उपभोक्ता मामले ग्रौर सार्वजनिक वितरण मंत्रालय में राज्य मंत्री ग्रौर वाणिज्य मंत्रालय में राज्य मंत्री का अतिरिक्त प्रभार (भ्रो उपतभाध्यक्ष (श्रोमतो सुबमा स्वराज) : ठीक है, ग्राप जवाब के समय बता दीजिएगा।

कमाल्हीन अहमद) ऐसा कुछ नहीं

श्री सत्य प्रकाश मालवीय : उपसभाध्यक्ष जी, मैं उस घटना की श्रोर श्रापका
ध्यान ग्राकित करना चाहता हूं, जो
29 जुलाई, 1993 के दैनिक भास्कर
के सपादकीय में है कि उच्चतम न्यायालय,
उच्च-न्यायालयों के ग्रलावा राष्ट्रीय उपभोकता समस्या निवारण मंच की कार्यवाही
भी श्रंग्रेजी में ही होगी, राष्ट्रभाषा
हिन्दी में नहीं। (व्यवधान)

THE VICE-CHAIRMAN (SHRIMATI SUSHMA SWARAJ): He is talking about the National Forum, not about the District Forum or the State Forum.

SHRI SATYA PRAKASH MALA-VIYA: I am only drawing your attention to a particular case.

ग्रापत्ति का इसमें यह है कि ग्रावेदनकर्ता

को अपने समस्त दस्तावेजों की प्रतियां अंग्रेजों में ही देने के लिए बाध्य किया जाता है। पिछल दिनों उज्जैन के एक उपभोक्ता ने अपना एक मामला राष्ट्रीय उपभोक्ता मंच को दिल्ली भेजा। उसका हिन्दी में भेजा गया आवेदन-पत्न मय 36 दस्तावेजों के इस नोट के साथ वापस आ गया कि उन्हें अंग्रेजी में अन्वादित करवा कर चार प्रतियों में

उपसभाध्यक्ष (श्रोमती मुखमा स्वराज) : राष्ट्रीय फोरम के लिए होगी यह पाबंदी ।

भिजवाने पर ही सुनवाई हो सकेगी।

श्रो शंकर दयाल सिंह: मालवीय जी, इसकी इन्क्वायरी होनी चाहिए। (व्यवधान)...

SHRI SATYA PRAKASH MALA-VIYA: There was a complaint from a consumer in Ujjain, Madhya Pradesh. (Interruption). 323 statutory Resolution [5 AUG. 1993]

լո AUG, 1993] (*A*ո

(Amdt.) Ordinance & Bill, 1993

उग् ाभाःयक्ष (श्रीमती सुबमा स्वराज)ः ठीक है, ग्रब ग्राप समाप्त करें।

seeking disapproval of

the Consumer

श्री तथ प्रक्रश मल्बी । मैं सन ए ही कर रहा हूं, लेकिन मैं यहां कुछ बोता ही नहीं। सारा समय तो इन्होंने ल लिया।

जनप्रनाध्यक्ष (श्रीतती सुबमास्वराज): शंकर दयाल जी को तो मैंने बिना बोले ही बैठा दिया।

श्री तथ प्रकाश मलवीय: उपसमाध्यक्ष जी, मुझे प्रसन्तता है कि
विभाग में ऐसे मंत्री हैं जो शायद उपभोक्ता कम हैं श्रीर वह इसलिए कि
मैं सिस्टर एन्टनी का एक दिन में
टेलीविजन में इटरव्यू देख रहा था
श्रीतिश नन्दी का, तो उस इन्टरव्यू में
श्राया कि एन्टनी साहब कभी घड़ी का
इस्तेमाल नहीं करते क्योंकि बहुत से
उनमोक्ता घड़ी से वसित होते हैं।...
मुझे भी ताज्जुब हुआ। तो मैंने यहां
श्राकर इस बात को देखना शुरू किया
कि एन्टनी साहब घड़ी का इस्तेमाल
करते हैं या नहीं करते। मैंने उनकी
कलाई में घड़ी कभी नहीं देखी।

उपभोक्ताओं को जो तकलीफ होती है, वे उसको समझते हैं स्त्रीर इसलिए मैं इस विधेयक का स्वागत करता हूं। लेकिंग यह जरूर चाहूंगा कि कम से कम जो सुझाव दिए हैं, उनके सबंध में वे स्त्रानी प्रतिकिया व्यक्त करेंगे।

उपभोक्ता के संबंध में गांधी जी का एक वाक्य पढ़कर मैं अपनी बात को समाप्त करना चाहूंगा:—

About consumers, Mahatma Gandhi said: "A customer is the most important visitor on our premises. He is not dependent on us, we are on him. He is not an interruption to our work; he is the purpose of it. We are not doing a favour to a customer by giving him an opportunity. He is doing us a favour by giving an opportunity to serve him." Thank you.

THE VICE-CHAIRMAN (SHRIMA] SUSHMA SWARAJ): Mr. G. Swam nathan. Mr. Swaminathan, you have been given three minutes' time.

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SHRI G. SWAMINATHAN: Only three minutes, Madam!

THE VICE-CHAIRMAN (SHRIMAT SUSHMA SWARAJ): Yes, as per th allotment, you have been given thre minutes.

SHRI G. SWAMINATHAN: this reminds me of the various Member who have spoken before me. They have spoken well and they have covered almos all the points. It reminds me of, the story of Bhasmasura where he got a boon from Parameshwara that on whatever object he placed his hand, that object would burn. Now, the Government most probably, would not have thought of this thing when they brought this Bill. The consumer is the Parameshwara. when they brought the Bill, they never thought that the consumer would place his hand on the head of the Government itself. As has been already said by many of the Members, most of the services run by the Government by way of public utility services or by way of Government services are in a very bad shape and there are several complaints. That is the reason why many of the people are going even to the private institutions. The people are going to the private hospitals not because they want to pay to the private hospitals but they are forced to do so. Even middle class people who cannot afford to pay are now being forced to go to the Government hospitals. The middle people who cannot afford to for the convent schools run by the private people ,are being forced to go to the private schools because the educational institutions that are being run by the Government are far from adequate and far from satisfactory. Nowadays, after the private airlines have come, many people are going to the private airlines mainly because they are dissatisfied with Indian Airlines and disatisfied with the communication system. One of the main points about consumer

sumer education is that you should have an opportunity to choose. The Indian consumer has no opportunity to choose. Suppose, I want to choose another telephone line of some other company, I can_ not do so in India. If I am in a foreign country. I can do so. Then there can be competition. Now, in India unfortunately whatever the reasons may be, I don't have an opportunity to choose. This is the unfortunate condition in which we are now placed. I personally feel that already the consumer can take up the matter against the Transport department, against the Railways and also against the Electricity Board, I do not know about the postal services. The most important service is the Civil Supplies and Public Distribution system. Whichever the State may be, a lot of difficulties are caused in the Public Distribution System, I would only give an example of myself, what happened to me. I had gone away after 15th of May from here to Tamil Nadu, Meanwhile, my caretaker also came back with me to Tamil Nadu. He did not get any ration. For the fast fifteen days no ration is being given to an M.P. and his servant because we have not purchased anything for the last two months. May be, there is a rule here. There is a rule in Tamil Nadu also. We do not know whom to approach and then I don't have the time to ask. This is the condition in which a consumer is put to a lot of difficulty. As an M.P., I will also narrate some of the services run C.P.W.D. you—the and N.D.M.C. They are not at all caring even for M.Ps and and we are getting exaggerated electricity bills. Normally, I am getting Rs. 4,500 or Rs. 6,000 as my electricity bill. I do not know why is it so. Whatever complaints I may make, they say, the moter is all right. Everything is all right. I don't have anybody in my house except myself. But bills to the tune of Rs. 25,000 are coming to me. Whom to complain to? I do not know whether as an MP., I can take it up with the Consumer Redressal Forum I am just thinking of writing to them. As an M.P. I want to take it up with the Consumer Redressal Forum. Perhaps, it may not be very good. But there is no other aternative. This is the kind of services the

Government is running. If you are really serious about doing something in this regard, I would request the Government to take the private setcor services, the paying services. As it has been already said by some of the Members Poor people have to be served, whether it is a hospital or a school or PDS or civil services or municipal services or whatever it is. They are paying him in a different manner. I would reduest you to take up this matter very seriously and do something. I am going to say what others have no said. I would mention one or two points.

& Bill, 1993

One is consumer information. Consumer information has to be given in a very large manner. It should not be left only to the manufacturers or only to the people who are serving but the Government should also take up the consumer information in a large manner. it by TV, press, advertisements etc. what is meant by consumer education, what the rights of the consumer are. There are six rights of the sconsumer-rights to information, right to safety, right to choose, right to be heard, right to seek, redressal and right to consumer education. Consumer education is the most important one, I would also request you to take it as a subject in schools and also in the colleges, Consueducation is a very important matter. Children are learning computers. So also, now consumer education should form part of the syllabus of the educational process.

Regarding the recommendations of the Working Committee, I have not received a copy. I don't know whether any other Member has received it. It has been given to the Government. If you also know what the recommendations are and what has been implemented, we will also be very happy to know about it.

Regarding the increased monetary jurisdiction, I do not understand the increased monetary jurisdiction that has been given in these amendments. I would like to know what it is.

& Bill, 1993

[Shri G. Swaminathan]

Regarding the quality, education should not only be done after it is marketed, even at the factory level, at the manufacturing level and also at the process level the management should be given be quality education and the labour departments should also take it up as well so that the labour can also cooperate with the management in bringing about a quality product.

the Consumer

Finally, I would only add one thing. Regarding the course, they have not completed the cases within 90 days or 150 days. That is the case in most of the consumers are losing places. So the interest. Now you have made a provision in the Bill that we can have two or three district forums, if additional also. It should be made compulsory that the decisions are given within 90 days and they should not be delayed. If you do that, most probably, this Consumer Bill and this Consumer Act will be very effective,

Thank you, Madam, for giving me the time.

जपसभाध्यक्ष (श्रीमती सुषमा स्वराज : श्री चतुरानन मिश्र। श्रापके भी तीन मिनट हैं मिश्र जी।

भी चतुरानन मिश्र (बिहार) : हम तो कंज्यूमर प्रोटेक्शन एक्ट में तो ग्रापके खिलाफ कुछ कर नहीं सकते। :... (व्यवधान)

महोदया, यह कंज्यूमर प्रोटेक्शन एक्ट में जो संगोधन भ्राया है, वह बहुत से डेकोरेशन में एक भ्रौर डेकोरेशन है । मैं इसलिए कह रहा हूं कि

गांव ्रियोरियंटेड 🖁 िनहीं है, यह गहर श्रोरियंटेड है श्रौर खुशहाल लोगों के श्रोरियंटेड है। यही हमारी श्रापसे शिकायत है। अगर ग्रामीण लोगों पर म्राप कुछ ध्यान देना चाहते हैं तो जो कुछ चीज सरकार बेचती है यथा राशन, किरासन तेल हमारे मंत्री महोदय के विभाग में है। गांवों के ग्रंदर केरोसीन तेल सरकार के निर्धारित दाम से कम से कम दोगनी कीमत पर बिक रहा है। हर 🖁 जगह श्राप जाकर देख लीजिए। कौन किसको प्रोटेक्शन देगा, हमको म्राप बतला दीजिए? ग्रगर ग्राप चाहते**।** हैं कि यह कुछ इफेक्टिब हो सके, तो हमारा यह ख्याल है कि इसको मोबाइल बनाना चाहिए। मोबाइल कोर्ट की तरह यह घमे ग्रौर गांव में जाकर देखे कि लोगों का क्या हो रहा है। दूसरे, स्वःमोटो राइट भी होना चाहिए। चुंकि गांव के लोग इतने पढे-लिखे तो नहीं हैं कि वह कहेंगे कि अंग्रेजी में हमको भेज दो ग्रौर फेंच में हमको भेज दो। यह भी उनसे होने वाला नहीं इसीलिए ग्राप उनको स्वो मोटो का ग्रधिकार भी दीजिए। इसके ग्रलावा मत्नी महोदय, स्नापके यहां बोगस कार्ड बहत हैं। लेकिन हम समझते हैं बोगस श्राप खुद करवा रहे हैं। जो ग्राप राशन सप्लाई करते हैं उसकी क्वांटिटी इतनी कम है कि लोगों को ऐसे फालतू कार्ड बन-वाकर रखना पड़ता है। कार्ड पर पर-यनिट क्वांटिटी ज्यादा करदें, जबकि सरकारी गोदामों में माल सड रहा है। कुछ ही दिन पहले हमकी आंकडा दिया गया था कि तीन साल के म्रंदर सरकारी गोदामों में 18 लाख टन गेहं या दूसरी चीज सड़ गई ग्रौर दूसरे ग्रोर हमारे लोग भुखे मर रहे हैं। इसकी यहां रिपोर्ट ग्रा रही है। तो किसको हम सच मानें ? समय ज्यादा नहीं है इसलिए मैं कुछ प्रश्न पूछकर ग्रपनी बात समाप्त करूंगा। ग्राप जानते हैं कि बजट में टैक्स रिलीफ दिया गया। टैक्स रिलीफ के 🌡 लिए ग्राप बोले बहत कि कंज्यमर को हुं जाना चाहिए लेकिन जिस तरह एक हैं सांप होता है जो फुंफ म्राता बहुत है, जिसे धमना सांप कहते

तरह आप फुफकारते बहुत मगर काटा किसी को नहीं। ग्राप यह बता दीजिए कि यह जो रिलीफ भ्रापने दिया, यह कंज्युमर्स तक नहीं पहुंचा तो क्या हम लोग आपको कंज्यमर्स प्रोटेक्शन ऐक्ट में ने जाएंगे? श्राप खाली चिल्लाकर रह जाते हैं। हम लोग कहते हैं कि मंत्री महोदय तो बहुत अच्छे आदमी हैं: लेकिन मंत्री महोदय ग्रसहाय हैं, इसके बारे में कुछ सोचिए कि क्या किया जा सकता है।

महोदया, स्राप घंटी टुनटुना देंगी, उसके पहले एक बात मैं ग्रापसे कहना चाहंगा वह यह कि ये जो आपने सस्त राशेंन की दुकानें खोल रखी हैं, जहां सं ब्राप राशन देते हैं, यह क्या ब्रागे भी श्राप दे पाएंगे ? एकः है डंकल प्रयोजल । डंकल प्रपोजल के पेज (14) का पैरा 4 में पढ़ना चाहता हूं~

"Eligibility to receive the food aid shall be subject to clearly criteria related to nutritional objectives. Food purchases by the Government shall be made at current market prices and the financing and administration shall be made transparent."

तो ये विदेश के लोग इस बात की जांच करेंगे कि कितना रूपया ग्राप खर्च करते हैं। इसी का पैरा 3 में भ्रापको सुनाता हं-

"The volume and accumulation of such stocks shall correspond to predetermined targets solely related to food security. The process of stock disposal shall be accumulation and financially transparent,"

इसकी भी वह जांच करेंगे कि कितना माल सरकार के पास गोदाम में रहता है। ग्रौर सुनिए--

"Food purchase by Government at current market prices and sales from food security stocks shall be made at no less than the current domestic market prices for the product and quality in question,"

Protection (Amdt.) Ordinance & Bill, 1993

सरकार गाँट के डंकल प्रस्तावों को मानने जा रही है। ऐसी हालत में मौजदा राशन व्यवस्था भ्रन्न उगाही श्रादि का क्या होगा? तो यह जो कंजम्प्जन सब्सिडी के बारे में डंकल प्रपोजल में दिया गया है, उसने श्रापको पंग बनाकर रख दिया है। ग्राप कृष्ठ करें नहीं सकेंगे। क्या ग्रापकी सोविरिय-निटी बरकरार रहेगी? क्या ग्रापका ग्रधिक_{रि} बरकरार रहेगा? चुंकि श्रापने घंटी टुनटुना दी इसलिए मैं बैठने से पूर्व एक बात कहना चे हांगा अरेर वह यह है कि बहुत से ाननीय सदस्यों ने आपने कहा कि वकीलों को इसमें नहींलाना चाहिए, उससे मैं भी सहमत हुंलेकिन यह जो बात हो रही है कि बैंक, हास्पिटल, रेलवे को भी इसमें लाया जाए तो मेरा विचार है कि एक कमीशन तो **ऐसा नहीं कर** सकता ग्रौर हमको तो कभी-कभी लगता है कि ग्रगर रेलवे के लिए प्रोटेक्शन ऐक्ट लागु हो जाएगा तो रेलवे चलेगी ही नहीं क्योंकि व**ह टाईम पर तो चलती** नहीं है ग्रौर ग्रगर थोड़ा-थोड़ा सा भी कंपनसेशन दिया जाएगा तो रेल **भवन** नीलाम करना पढेगा रेलवे बोर्ड को, तभी यह काम होगा।

इसलिए मैं अनुरोध करूंगा कि इन सभी विभागों के लिए कंज्युमर प्रोटेक्शन ऐक्ट की तरह ग्रलग-ग्रलग लोक-ग्रदालतें बनाइए जिसमें हम इन केसों का निपटारा कर सकें क्योंकि एक ही कमीशन इन सब विभागों को कवर करके चल सकता है। यही मैं भ्रापसे कहना चाहता था। धन्यवाद।

THE VICE-CHAIRMAN (SHRIMATI SUSHMA SWARAJ): Dr. Narreddy Thulasi Reddy. Doctor Sahib, you have also got three minutes

DR NARREDDY THULASI REDDY (Andhra Pradesh): Madam, this Bill is a very carefully drafted Bill and all precautions have taken. So, I welcome the Bill. As a real medical practitioner I would like to say something more about the medical profession and this Bill. Most of the Members are of the opinion that the medical should be brought under the ambit of this [Dr. Narreddy Thulasi Reddy]

Bill. But I dissociate with these Members. Of course, there are reasons. There are some doctors who squeeze the blood of the patients. There are doctors who are negligent in their duties. But at the same time there are so many doctors who are sincere, who are taking the risk at their own cost and who are saving the lives of the patients.

the Consumer

I can explain it. Mhat is hap-400, P.M. pening in rural areas? Snake bites, scorpion stings, insecticide-poisoning and agricultural accidents are more in rural areas. In these cases the mortality rate is more. Here patients should be treated immediately. If patients are not treated immediately, the death rate will be more. Then in rural areas necessary equipment is not available. In rural areas, doctors have to take risk to save the lives of patients. If doctors do not take risk then patient have to go to some big hospitals somewhere at far-away places, and they will succumb to injuries on the way. Ultimately, the patient will be the sufferer. If this provision i, brought under the purview of this Bill then each and every patient has to undergo so many tests. For example, for headache, a patient has to undergo X-ray, scanning, blood test, urine test and so many tests to exclude brain turncur. To exclude the brain tumour, doctors have to prescribe all these tests. Not only that, so far patients are giving only medical fees. From tomorrow onwards, they have to give not only medical fees, but also legal fees. I am not supporting the doctors, I am supporting the patients. If medical profession is brought under the purview of this Bill, patients will be the weast sufferers.

[The Vice-Chalman (Shri V. Narayana-samy) in the Chair.]

That is my opinion. My second point.

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY); Please conclude, Your time is only three minutes.

DR NARREDDY THULASI REDDY: 1 totally agree with Shri Swaminathanji. Consumer education should be included in the curriculum of high school educa-

tion and college education. This is highly important. Then, so far, we are dealing with the quality and prices of the items. We are not dealing with the availability of items. You have brought only two items under this Bill. Sir, essential items are not available at so many places. So, availability of items should also be brought under the purview of this Bill.

& Bill, 1993

The next point is about awareness. Of course, awareness is found but it is not uniform. In urban areas, awareness is somewhat better, in South India, awareness is more and in North India awareness is less. Why? Because there are six hundred voluntary organisations of consumer movement. Out of that, 450 are in the South and only 150 are in other parts of the country. It indicates that the consumer movement, consumer awareness is somewhat better in South India. So, proper steps should be taken in that direction. Sir, a national institute of consumer affairs should be set up and that too in Andhra Pradesh because the consumer movement is very active there. So, I request the Government to set up a national institute of consumer affairs in Hyderabad

PROF. SAURIN BHATTACHARYA (West Bengal): Mr. Vice-Chairman, thank you. My name is at least found in the There is a saying that the proof of the pudding is in the eating. As it has been stated in the Statement of Ob-Act was iects and Reasons, the 1986 found wanting and there were loopholes. Therefore, this amendment, which has been brought, is to remove the loopholes and to make it effective. But I have But I have a just one apprehension. strong apprehension. Perhaps, the way the orbit of consumer protection is being widened, ultimately, perhaps, the Minister himself or his successor may have to be produced before the National Commission for not being able to give what he promised, that is, what is called unfair practice. But if we come to things like that-Dr. Reddy was telling that the medical practioners should not brought within the purview-I suggest

purview. What within the gave their the promisa thev heen and what has performance? Perhaps. actual Commission can National But Dr. Reddy has

Dunkel proposal which our Government has practically accepted it seems. They talk with different faces at different times. Take, for example, medicines. say in the long run it will be favourable for us and in that case what effective control you will have over that thing? in other respects also Ms. Sarala heshwari said about privatisation which the Government is backing-privatisation

exemption from such laws. We do not actually know the amount which is going to be deployed on foreign capital at different times different figures given depending on the exigencies of the circumstances. When one thing has to be proved a figure is given and when the other thing is to be proved another figure is given and there is no denying that this Government in spite of the very best wishes of Mr. Antony, may agree to barter consumer interest in exchange of foreign capital as they are bartering the national interest for the sake of building up foreign exchange

out of IMF loans and other loans. There-

fore, these are the real loopholes besides

had

taking this initiative and I would repeat that really it will depend on educating

the consumer at large, that is, the people

at large regarding their own interest and

what Dr. Reddy said regarding building

up the consumer movement all over the country in order to take up the rightly

the

1986

Minister

said.

which

Neverthe-

loobholes of

Minister

less I congratulate

the

the

the Consumer perhaps, the parliamentarians should be brought was electorate the the best judge, given a real clue why it is Mr Antony who has taken the initiative in bringing this amendment; it is because South is enore conscious and the North is less conscious regarding the consumer inter-But I do have a very great appreregarding the outcome of the hension meaning foreign capital in our country, who will produce here and who will be running the show, really—how far they will be under these laws, what will be their pressure on the Government for

& Bill, 1993 and not frivolously. But bring wihin its purview definitely the medical profession, education, the professional education and all those who come before the people with promises and they will have to show whether these constitute promises.

Protection

श्री भपेश्व सिंह मात (नाम निर्देशित) : सर, कंज्यमर्स एमेंडमेंट बिल के संबंध में मैं यह केहना चाहता हं कि कई जगह सरकार मोनोपोली प्रोक्योरमेंट करती है । कई जगह डायरेक्ट श्रौर कई जगह इन-

डायरेक्ट। जैसे पंजाब में पैडी ग्रौर व्हीट इनडायरेक्टली सरकार ही लेती है। कहीं उनके म्राड्ती हैं, कहीं उनके मिडिलमैन हैं. कहीं उनके कमीशन एजेन्ट हैं **घौर** फिर पैडी प्रोसेस करने के लिए भी सरकार के ही लायसेंट होल्डर्स हैं। सरकार किसानों से पैडी कंज्युमर तक पहुंचाने के लिए लेती है, सर्विस देती है । इसमें रिक्ष्वत का फैक्टर भी भ्राता है। यह एक बड़ा फैक्टर है। लेकिन इस बिल में यह नजर नहीं स्राता है कि इसको खत्म करने के लिए कुछ किया गया है। मंडियों में किसान की पैडी परचेज करने के लिए सरकार के जो एजेन्ट हैं, श्रफसर हैं, वे कहते हैं कि यह स्पेसिफिकेशन में नहीं म्राता है जब कि वह ग्रा रहा होता है। उसका वेस्टेज

हो गई है। मंडियों में जो ब्यरोकेट होते हैं, श्रफसर होते हैं वे रुकावट डालते हैं। कंज्यमर तक ठीक कीमत पर चीजें नहीं पहुंचने देते हैं। उनकी रिज्ञ्जत से चोजों की कीमत बढ जाती है। इस बात को इसमें नहीं लिया गया है। ग्राप सर्विस तो देते हैं, यह बहुत ग्रच्छी बात है,लेकिन ला एण्ड ग्रार्डर की सर्विस भी ग्राप देते हैं।पूलिस वाले ला एण्ड ग्रार्डर को इंफोर्स करते हैं। कई बार पुलिस नाजायज तौर पर गिरफ्तार कर लेते हैं। इस सबंध में इस बिल में कुछ नहीं कहा गया है। मुझे गेहूं की ट्राली ले जाते हुए पकड़ा गया । रास्ते में रोक दिया गया, डिटेन किया गया । उसके बाद सरकार जचाब आया कि हमने भ्रापको पकडा ही नहीं । भ्रो विश्वजित पृथ्वोजित जिह (महा-

इंटेरेस्ट होता है, वह उस पैडी को रोक

देता है। इस तरह से रिश्वत आम बात

राष्ट्र) : श्रापका मामला प्रिविलेजज कमेटी के पास गया था उसका क्या हम्रा?

Statutoro Resolution seeking disapproval of the Consumer

थी भपेन्द्र लिह मान : सरकार का जवाब था गया कि हमने ग्रापको पकडा ही नहीं।

श्री विश्वजित पथ्वीजित सिन्नः प्रिवि-लेजज कमेटी ते क्या किया?

श्री भवेन्द्र निह मान : प्रिविलेजज कमेटो देखें रही होगी।

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): You address the Chair. Don't respond to interruptions.

श्रो भवेन्द्र सिंह मान : इतना समय मेरा बढा दिया जाय। मैं यह कहना चाहता हं कि जो सर्विसेज सरकार की तरफ से लोगों को दी जाती हैं उसमें व्यरोकेसी का रास्ते में जो हरडल है उसको भी ध्यान में रखा जाना चाहिए। पेपर ले जाते हैं । उसमें रिश्वत का फैक्टर भी श्राता है। कोई कम्पनी कोई चीज बनाती हैं तो उसके लिए कागजों को आगे करने के लिए जो रिषदत देती है उस रिषदत को भी उस चीज की कीमत में एड कर देती है जिसका प्रभाव कंज्यमर पर पडता है। इस रिवनत के फैक्टर पर इस बिल में कुछ नहीं कहा गया है। मैं समझता ह कि इस वक्त हमारे देश में लो लेवल तक रिश्वत नसों में भ्रा गई है। इसका ध्यान रखा जाना चाहिए ग्रीर इसके लिए भी कोई प्रोविजन किया जाना चाहिए। इतना ही नहीं हैं, किसान अपनी फसल बेचता हैं तो कुछ दिनों में यह पेमेंट की जानी चाहिए, लेकिन किसान को समय पर पेमेंट नहीं की जाती है। सरकार के जो कमीशन एजेन्ट हैं वे टाइम पर पेमेंट नहीं करते हैं। शुगर मिलों द्वारा बहत बहत दिनों तक पेमेंट नहीं की जाती है। गेहं स्रौर पैडी की पेमेंट नहीं की जाती है। ऐसी बहुत सारी चीजें हैं जिनके संबंध में मैं मंत्री जी से दर्खास्त करूंगा कि जितने दिनों में पेमेंट करनो हो उतने दिनों में पेमेंट नहीं की जाती है तो उसको प्रोटेक्शन मिलना चाहिए। क्योंकि समय ग्रापने कहा कि बहुत कम है, इसलिए खत्म करते हुए मैं यह कहना चाहता है, कि खासतौर पर गांवों में, देहातों में जो बिजली दी जा रही है, उसकी क्वांटिटी बहुत कम है,

& Bilī, 1993 वहां बोल्टेज बहुत कम है, लोगों की मोटरें संड रही हैं। इस लिए जब कंज्यमर प्रोटेक्शन ऐक्ट में जब जाएं तो कहीं ऐसा न हो कि क्योंकि बिजल की मोनोपोली

(Amdt.) Ordinance

Protection

सरकार की है तो जब सरकार के ही खिलाफ कंज्यमर प्रोटेक्शन ऐक्ट में जायें तो वहां ग्राबिर में यही निकले कि:

सोबा था हाकिय से करेंगे फरियाद. लेकिन वह अम्बद्धत भी तेरा चाहते वाला सिकला ।

क्रीर वह भी कुछ ना करे। इसलिए इस बात का ध्यान रखते हुए इसको किया जाय । धन्यवाद ।

VICE-CHAIRMAN (SHRI V. NARAYANASMY) - Shri Prakash Yashwant Ambedkar-not present Dr. Jinendra Kumar Jajn you are given five minutes. You have to conclude within that time.

DR JINENDRA KUMAR JAIN (Madhya Pradesh): But the Chairman allowed me ten minutes.

VICE-CHAIRMAN THE (SH NARAYANASAMY). You will have to conclude within five minutes. Try to be very brief.

DR. JINENDRA KUMAR JAIN: I will be very brief, Sir. Mr. Vice-Chairman, I am specially thankful to you and to the hon. Chairman of the Rajya Sabha for llowing a medical Member of this House to present before the Parliament, the medical viewpoint before the bate on this Bili is concluded... (Interruption).. I will be grateful if is no interruption. My party members have already spoken, But I would like to seek forgiveness of my party colleagues because what I am going to say may not be in conformity with the considered opinion which has been expressed here on behalf of my party. Because this House is an enightened forum, I thought it is my duty to place before the House how the doctors in this country feeling about this Bill.

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Sir, I would like to make a very categorical statement that medical profession in this country must not be covered by the Consumer Protection Act, 1186 and the Consumer Protection (Amendment) Bill 1993, These two must cover the medical services rendered by them. We are not opposed to the interesis of patients against acts of negligence and misconduct, etc. on the part of medical professionals. For such acts of omission or commission, there are other suitable Acts like the State Medical Councils Act, the Indian Medical Council Act 1956, which, if necessary have provisions to deal with misconduct or negligence on the part of medical professionals. Complaints can be made, if needed-I wou'd like to make a plea that snitable further amendments can be brought to the Indian Medical Council Act and it can be made more stringent so that negligent doctors can be taken to task, But this Bill is not the way in which it should be done. As a mark of protest-I would like to inform this House and the Government medical profession all over the country is going to observe an all-India protest day on 7th August 1993 and an all-India token stike by the entire medical profession in this country on 17th September. 1993.

As I said in the beginning, I am not speaking with any narrow interest towards medical professionals. What I am speaking is for the medical profession, for the sauctity of doctor-patient relationship which, I fear, will be destroyed now, I want to warn she Government and everybody sitting in this House that it has happened everywhere in As a result of such Bills and Acts, medical services will become more expensive. Doctors will resort to more investigations, more consultations, more references because it is a natural rendency of everybody to save his own skin. More elaborate procedure will have to be restored to doctors and it will all get reflected in the higher cost of medical serbices which will be a detrimental factor for the patients. My fear is that the entire care delivery system in this country will be destroyed. Already we know how bad the public medical services are. And right now even Government functionaries, Members of Parliament and Ministers go to the private clinics because they know that the public services are very bad and if such things happen, then these will vitally affect the private sector medicine which is already facing a lot of disadvantages and constraints Moreover, this Act is not designed for doctors, not designed for the professionals, If you make a careful reading of the Bill, you will see that it has been designed primarily for iraders, for goods and commercial activiand it is not designed to include professionals. Mr. Dineshbhai Trivedi and others have spoken about this and that is why you are not including lawyers and other professionals Then why do you single out the medical profession and include the medical profession to bring it under the purview of this Bill while you are not willing to include the other professionals? Sir, there are some practical truths, stark truths, which we must try to understand.

A doctor is not a trader. In this couniry, we have not been able to manage the problem of quackery. Those who live in the rural areas know very well that we have not been able to prevent quackery. Self-medication is prevalent on a large scale and sale of any drugs at the counter is going on, even in the capital city of the country, that is, Delhi, what to talk of the villages and the small towns in the country Anybody can go and buy any drug. We have not been able to provide safe drinking water to our countrymen and we are going to examine critically what the doctors are doing! There is a lack of uniformity of s:andards in medical care. Whatever medicine is practised in Bombay is quite different from what is being practised town or in a district in a village or hospital or even in a medical college in Bihar, UP or Madhya Pradesh. I am a doctor and I have been going around. How can you apply uniform standards when the basic infrastructure is not scientific There are some uniform? truths and matters of this nature have been ignored. Please rest assured that no drug is safe, that every drug can be even a lethal poison. Everywhere it is written,

[Dr. Jinendra Kumar Gain] which you can see, that the drugs have side-effects and no medical procedure is safe. It is full of risks. No medical opinion can be perfect or final. Every disease has its on morbidity and mortality. Disease and death are as real as life itself. What are we trying to do? If you implement this Act, nobody will practise medicine. Why do doctors take to the practice of medicine? Because they take the risk of helping the patients and it is this risk-benefit analysis which has created this medical science. Doctors take the risk for whom? Not for themselves, but for helping the patients, if the very subject of medical practice becomes so risky, as it is happening elsewhere, then who suffers ultimately? It is the patient only and nobody else. So, please remember that I am making this passionate plea not for my colleagues in the medical profession, but for the patients who are the victims of diseases and to serve who the entire medical profession has come into being. Moreover, medical science is not an absolute science. It is a science of uncertainty and it is an art of probability So if you operate in " the science of uncertainty, in the art of probability, and how can you guarantee services? The services of the medical profession can never be guaranteed. It is only a help to the needy.

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There is another thing also. You must not have double standards. The Act provides that in the case of Government medical services, even when there is a loss of life or limb or when any such thing happens, no action need be taken. But if a private doctor has done it, even if he has not charged anything, he may be prosecuted. Why do you have these double standards?

Sir, in our country or any here after all, a doctor provides some services. And there are some support services like electricity. Electricity supply cannot be guaranteed. Somebody is doing a surgery. Then the electricity goes off. He cannot help it. But he can be taken to task for the consequences. For instance, the patient has some problem. He wants to contact the doctor. You cannot provide telephone to every doctor. But the doctor, not being available to the patient,

can be taken to task for the results of delays in treatment. Then there is the public transport. The public transport for taking an already sick patient to a specific medical facility on advice of doctors may be bad. And the doctor can be taken to task for any untoward occurrence.

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): Dr. Jain you have to conclude now.

DR. JINENDRA KUMAR JAIN : I am making my last point. My last point is that this debate has been going on. And I must be honest to the Members of this House as to what the members of the medical profession have been in the forums of medical considering such forums. and in associations Sir, the very text of this Act says that it is not applicable if the services are free or if there is a contract. Today, if any one of us gets a heart attack late at night, you call the doctor and he will come once the Bill is passed every doctor will write outside his clinic, "No con tract, no treatment". People will prepare such contracts, devised by lawyers, that unless you sign a contract, he will not treat you. In that case, Sir, every member of the medical profession this immune from totally be destroyed what will Ъe Sir is not medicine, not the services, but the nobility of medicine which is a tradition of this country. Sir, the nobility of medicine has been destroyed in the developed world It has been destroyed in the modernised part of India. I do not say that nobody is a blacksheep. Some people may already be doing this. But this Parliament must not help the process of destruction of the nobility of medicine which is based on trust, confidentiality and the doctor-patient relationship. Populism should not close our eyes to the truth. And the truth is just as every patient has to trust doctors, this Parliament profession-listen to trust the medical them as to what they want to that they provide better medical care-and not pass such laws which are unreasonable, unjustified, and, I am very sorry to say, laws which have been put forward without sufficient application of mind. Thank you, Sir.

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THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): Thank you, Dr. Jain Now the Mover of the Statutory Resolution

श्री संघ प्रिय गौतम (उत्र प्रदेश) उपसभाद्यम, दो मितट, सिर्फ दो मितट. . . (व्यवधान)

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): Your Party's time

धी सं / प्रिय गौतमः मझे टाईम दिया गया था। पहले दिन टाईम निर्धारित नहीं हम्राथा। मेरा नाम सब से पहले था। मैं सिर्फ़ दो मिनट लगा।

I am on the point of penalty, Sir. (Interruptions)

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): Mr. Gautam, your Party has taken 13 minutes more. Therefore, there is no time left. Now, 1 am calling Mr. Krishan Lal Sharma.

श्री संगर्भिय गीतमः कोई श्रासमान तो गिर नहीं जायगा। मन्नी जी ने अभी संशोधन भेजा है। इस समय जब मंत्री जी संशोधन भेज सकते हैं, तो ... (व्यवधान)

Why can't I be allowed to speak on the Amendment?

मैं केवल दो मिनट लुगा, श्रापकी बढ़ी कृपा होगी।

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): Kindly take your Party has taken 13 monutes more. But, Mr Jain was permitted by tht Chairman. So, don't try to argue with me.

श्री संघ प्रिय गौतम : मैं ग्रापस प्रार्थना करता हं...(व्यवधान)

THE VICE-CHAIRMAN (SHRI NARAYANASAMY): You should not take the House for granted. When your Party's time is over, you have to keep quiet.

. SHRI SANGH PRIYA GAUTAM: Only two minutes. The hon. Chairman has allowed my Party colleague after my Party's time is fully consumed.

(Amdt.) Ordinance

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TE VICE-CHAIRMAN (SHR) NARAYANASAMY); Kindly take your seat, I am sorry.

SHRI SANGH PRIYA GAUTAM: Kindly give me two minutes

THE VICE- CHAIRMAN (SHRI V. NARAYANASAMY): Kindly takt your seat.

SHRI SANGH PRIYA GAUTAM: Just two minutes, Sir.

प्रिय गौतम : इतने में श्री**संघ** मैं भ्रपती बात खत्म कर देता। उपस्था-ध्यक्षजी, मैं भ्रापकी ध्यान पेज 19 पर धारा 27 की तरफ दिलाना चाहता है, जो पेनल्टी से कनसर्ड है। किसी भी विद्वान साथी ने इस तरफ ध्यान नहीं दिया।

"Whire a trader or a person against whom a complaint is made fails or omits to comply with any order made by the District Forum, the State Commission or the National Commission, as the case may be, such trader or person shall be punishable with imprisonment for a term ..."

इसके ग्रागे जो लिखा है सब सूपर फ्लूग्रस है यह सब काट देना चाहिये। यहां लाइयर्स बैठे हैं। म्रापने प्क्या कहा है,

", shall not be less than one monht but which may extend to 3 years or with fine which shall not be less than two housand rupees but which may txtend to ten thousand rupees or both, provided that the District Forum, the State Commission or the National Commission, as the case may be, may, if it is satisfied that the circumstances of any case so require, impose a sentence of imprisonment or fine. or both, for a term lesser than the minimum term and the amount lesser than the minimum amount, specified in this section." This may be deleted and the

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]श्री संघ प्रिय गतिम]

following be substituted: "...and imprisomment for a term which may extend to three years or with fine which may extend to ten thousand rupees, or both."

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): Now Mr. K. L. Sharma will reply. He is not here.

SHRI .S.K.T. RAMACHANDRAN (Tamil Nadu): Because of poor teaching so many students fail. Will the teachers also be brought under this Bill? This is a very important point.

VICE-CHAIRMAN (SHRI V. THE NARAYANASAMY): I know it is very important. You take your seat The Minister will reply.

THE MINISTER OF CIVIL SUPP-LIES, CONSUMER **AFFAIRS** AND PUBLIC DISTRIBUTION (SHRI A.K. ANTONY) First of all, I would like to express my gratitude to all the Members of this House for agreeing to take up this Bill as the first item on the agenda atleast today afternoon. Even though we are debating with heat and sometime with anger on many issues, I find since the discussion started on this very important Bill, there is near unanimity in the House and this is an occasion when I found the Members of this august Houst could rise above party lines. This is a very happy sign as far as the consumer movement is concerned example should be followed as far as the consumer movement is concerned. Whatever may be our differences in other areas, we must forget politics in this movement and my sincere request to all the hon. Members who are really inof the poor terested in the well-being Indian consumers is to kindly join this movement and make it a real mass movemen_f an**d** a non-political movement. Within 3 to 4 years, this movement must become one of the powerful mass-oriented social activists movement in country.

I remember the origin of the Bill and I cannot forget the contribution made by late Shri Rajivji. Talking of a power-

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ful consumer movement in 1986, we have been able to introduce and pass such a revolutionary Consumer Protection Act only because of the initiative, determination and dedication shown by late Rajivji. At that time also, we knew that this 1986 Bill was not the final Bill. After 1986, within the last 7 years, this movement has gathered momentum. I agree that still there are shortcomings and weaknesses and we have a long way to go. But during this period, from 1986 to 1993 within these seven years, movement has gathered a lot of momentum.

I would like to inform hon, Members that in all the 31 States/Union Territories, we have the Consumer Protection Council Then, we have the National Commission In all the 31 States/Union Territories, we have the State Commissions. In 452 districts out of the 462 districts in the country, we have the Dis-Redressal Forum. This achievement. In 1986, we had only 50 voluntary organisations. Now, their number has increased to about 600.

The VICE-CHAIRMAN (SHRI NARAYANASAMY); Mr Minister I am sorry to interrupt you. Just one minute. I would like to point out to hon. Members that at 4.30 p.m., we have to take up clarification on the statements made carlier. If the House so agree, we can complete this Bill and then we can take up the clarifications. I would like to take the sense of the House. I think we can complete this Bill first. You can continue, Mr. Minister.

SHRI A. K. ANTONY. Sir, though we have gathered momentum, I feel that we should now concentrate more on this important area of social activity.

As several hon. Members pointed out here, we are now in the process of liberalisation We are in the process of opening up, Government's control is diminishing or loosening in many areas. It is a conscou, decision of the Government because, to compete with

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modern world, with the advanced countries, we have to modernise; we have to open up. Therefore, Government's control will have to be withdrawn in many areas. But the mere fact that the Government is voluntarily abandoning its influence and control over the market does not mean that the market is free for the manufacturing sector and other industries. It is not a market for free ride by the industrial sector.

Now, when the control of the Government is a diminishing one, that place mus; be taken over by social control. Only the consumer movement and varjous consumer fora can take that The for need a strong is very much consumer movement more now than anytime before. The consumer should become the determining factor in the market. He must be able to establish control over the market by his power of social control. The consumer should be able to control the market forces and he must be able to get good quality goods and better service at cheaper prices or affordable That should be our aim. For that, this movement will have to be further strengthened.

The Government's sincerity you can understand in one of our amendments. There is always a complaint that the Government is taking over more powers. In this Bill, you will see the reverse trend. Earlier, the Central Government and the State Governments select the members of the District Redressal Forum, the State Commission and the National Commission We have now changed the whole pattern. The power to select the members is no longer there with the Central and State Governments. Instead of this, we are bringing in a screening committee. In the screening committee, we are involving the judiciary also. Therefore, the ment is sincere and serious that this movement, this activity should be above politics, should be above Government's control. $\mathbf{W}e$ want it to a non-political movement, That is our sincerity. That is why we have moved. certain amendments.

I can understand the anxiety of some of my colleagues. They want more sneed. I agree with them. But I would like to remind them of just one thing. In 1986, for the first time, we brought a legislation on this matter. In 1991, we brought an amendment, a small amendment. Now, we have brought forward a comprehensive amending Bill. But this is not the last law. As far as the consumer movement is concerned as far as the law to protect the consumers is concerned, this is not the final law. know it better than me. Social legislation is a continuous process. When the aspirations of the people are awakend the movement itself will become powerful to satisfy those wishes. Whichever Government may be there. I am sure, they will be forced to bring in more and more amendments to make this movement more strong. They will be happy to do this.

Sir, there may be defects, there be some areas still not covered under this Bill. Apart from the two colleagues, some other Members were also a little angry about non-inclusion of It is not a closed Government doctors. chapter. That question is open. youd that I can say nothing now. We cannot impose things. We are in a democracy. We have to debate So let it be an open question. But one thing sure. My doctor colleagues, Mr. Reddy and Mr. Jain, would agree that are innumerable complaints against the ill-treatment of patients in Government hospitals whether in Delhi or in State capitals or in the villages. So Government doctors will have to change their style. We are now giving one more chance to the Government doctors. Let the doctors cure themselves. Otherwise... (Interruptions). We will have to take some other steps.

DR. JINENDRA KUMAR JAIN: Will you yield for a moment? There is already an Indian Medical Council Act to govern the doctors. Why do you want to take up on yourself to govern the doctors. There are provisions in that Act against the negligence and misconduct of doctors. Complaints can be made under that Act. So, when one Act is already in existence... (Interruptions).

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): Now, Mr. Jain, take your seat. (Interruptions).

SHRI VISHVJIT P. SINGH: Ask Dr. Jain how many complaints made to the Indian Medical Council have ever succeeded? (Interruptions).

SHRI TINDIVANAM G. VENKAT-RAMAN (Tamil Nadu): It is a question of life and death. (Instrruptions).

DR. JINENDRA KUMAR JAIN. I had requested the hon. Minister to yield and let this dialogue between him and me be completed. What I am trying to say is, please, do not enlarge the scope of your Bill. See under what conditions the doctors are functioning.

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): Dr. Jain, you have already made that point,

ANTHONY: SHRI A. K. Though there are powerful voices from many quarters and the people by and large for including the Government doctors, we are giving them still one more chance. In this amending Bill Government doctors are not included. Private doctors are there but we are not including the Government doctors. I am telling you, do not keep your eyes closed. Complaints are there from all over the country. So, the Government doctors the IMC should also think, they should correct themselves, they should correct the members of their profession. Otherwise the Government will not remain a silent spectator for a long time. This is the only thing I want to say. Beyond that I do not want to say anything.

Many hon. Members, who participated in the discussion, have given very valuable suggestions. I have already noted those suggestions. But some of the complaints or apprehensions expressed here are not correct. Some of my friends have pointed out that railways, P & T, Electricity Boards, and transport services were not included. It is not correct. As per the law, as per section 1(4) of the Act, "Save as otherwise expressly provided by the Central Government by notification, this Act shall apply to all goods

and services." So far, till to lay, the Central Government has not exempted any services from the purview of this Act. So, all these services come under this Actfailways, P and T, transport, electricity, banking, everything. The only thing is, in regard to railways and P & T. certain cases the National Commission has given a judgment that because of the specific facts of a case, the complainants should try to seek redressal through some other courts. Even yesterday I had a talk with the Chairman of the National Commission, So, that is the position. These services are also included in the Act.

One of the general complaints was about doctors, and I have already told you about Government's position regarding doctors.

I have noted, with all seriousness, the suggestions made by hon. Members like Sushma Swarajji, Sarala Maheshwariji, Suresh Pachouriji, V. Narayanasamyji—he is eur hon. Vice—Chairman now—Vidhuthalai Virumbiji, Dineshbhai Trivediji, Chowdhry Hari Singhji, Satya Prakash Malaviyaji, Swaminathanji...

SHRI G. SWAMINATHAN: I am G. Swaminathan, not Swaminathanji!

SHRI A. K. ANTONY:... Chaturanan Mishraji, Prof. Saurin Bhattacharyaji, Bhupinder Singh Mannji, Dr. J. K. Jain and Sangh Priya Gautamji. I am not going into the details of your suggestions, but I have noted your suggestions in all seriousness.

SHRI SATYA PRAKASH MALAVI-YA: What about the period of limitation?

SHRI A. K. ANTONY. I will come to that. Government will examine all those things in all seriousness. I cannot say anything now, but you can understand the sincerity of the Government. Government wants this movement to be strengthened, and we also want to strengthen the law as time passes. So we will consider these things and, as

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time passes we will try to accommodate as many suggestions of the hon, Members as possible

Hola. Narayanasamyji and some other Members like Swaminathanji also spoke about excise concessions. The hon Finance Minister is sitting beside me, but I can tell you one thing in all sincerity Governme'at is determined to see that all those concessions which are announced and which are expected to be passed on to the consumers will have to be nassed on 'to them Government is consistently monitoring that. We have had several rounds of discussions with the industries and manufactures associations and consumer organisations. After that, the inassociations have given study report. All of them were claiming that they have already passed on benefits to the consumers of course, some of the units have passed on the benefits to the consumers, but still there are number of industrial units and manufacturing units which are unwilling to pass on the benefits to the consumers. That is the point raised by the consumers associations. So, the Government is serious that

So, the Government is serious these concessions should be passed on to the consumers. So, ultimately, in consultation with the Finance Ministry, our Ministry has taken a decision. We have officially tried to find out the truth. So, we have sent details to the BICP. They have been requested to have a thorough study of the facts scientifically. They have been remested to give us the report within one month. They said that one month would be very short for them. So, they have promised that they would conduct all the study and that they would give the report to the Government by the 30th of September. As soon as the report is with us we will proceed further. We will not loopholes. With all allow any available power we will see that these are passed on to the conconcessions sumets.

Some of the colleagues were expressing some cocern about the Dunkel proposals. I do not know the relation between the Dunkel proposals and this. thing I would like to say. Whatever the

Dunkel text says or whatever somebody says, as long as this Government is here we will strengthen the PDS. That much I can say because that is our considered oninion. We will not weaken the PDS. We will streamline the PDS. I know there are difficulties in the PDS. I know that there are many complaints against it and there are many defects in it. Government is trying to prevent all these complaints about diversion and other things.

SHRI G. G. SWELL (Meghalava): One small sentence.

VICE-CHAIRMAN (SHRI V NARAYANASAMY). The Minister is replying. Kindiv sit down.

SHRI G. G. SWELL: One smal sen-Since the Finance Minister is here. I would like to know whether had commissioned some economists of international standard to go into question of the PDS in India and whether these economists have recommended that instead of the PDS we should have food stamps. So, in view of that, I would like to understand how the Minister gives this kind of an assurance that the PDS will go on come what may. There is under consideration replacement of the whole thing by food stamps.

VISHVJIT P. SINGH: They have found that the food-stamp system was corrupt. So, they want to remove the food-stamp system and have a PDS there. And you want to bring in the foodstamp system here!

SHRI A. K. ANTONY: Why are you mentioning about the Dunkel proposal and about experts from outside suggesting dismantling of the PDS or weakening of the PDS? In our own country people who also there are many "Why are you spending such a lot of money? This is a waste." It is a question of approach. As long as the majority of our people are poor, they are living in rural areas and their purchasing power is very, very meagre, the Government will have to support them. So, food security, the food subsidy the PDS is a must for us. Les others say whatever they want to say ... (Interruptions).

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): Kindly allow the Minister to speak.

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SHRI G. SWAMINATHAN: What is the Finance Minister saying?

SHRI A. K. ANTONY: We are working together as a Government. This Government has a joint and collective responsibility. Whatever I say is on behalf of the entire Government. So these things will continue. The Finance Minister himself has said it in his Budget speech.

You are referring to a report some other countries. I can tell that as per a decision by this Government, we have appointed a committee. committee of Minisa three-member ters, to study the present PDS, to streamline the PDS and to ensure more commodities to the realy needy people, and some suggestions have come to eliminate certain affluent sections also. That Committee has submitted its Report. will present that Report to the PDS Advisory Council. After that, that Report can be discussed at whatever forum you all decide. So, we have a report submitted to us after discussions with most of the political parties. In there were many experts who are working in this country. So, we have a port which has been prepared in country itself. Why are you not referring to that Report? Since ime limited I am not going into details. I know many more amendments are needed, but let us work together. There are many activities on this side and on that All of you join this movement side. and make it a mass movement. thing is there. This movement is still a city or town-oriented movement. This is one of its defects. Out of 600 organisations, most of the organisations are in cities or towns. If you want serve really the common people of India, we must take this movement to This is not the defect only of villages. This is the defect of this movement. all of us. All of us are becoming elitisttype politicians. We must also move to the villages. Of we take this movement to the villages, then alone we can help the villagers. So, we need a rural-based consumer movement in this country. I hope and trust that after this Bill is passed, it will also get a momentum.

Hon Members have made many other suggestions, which include suggestions regarding the curriculum. We have taken note of it. Many of your other suggestions we are considering seriously. I assure you that my Department will seriously examine all the suggestions made by the hon. Members. I am sure, after some time we will have to bring in more amendments in the House and in the other House in order to make the law perfect.

To homour the wishes of many hon. Members who spoke and also to honour the wishes of al the consumer organisations in this country, I will bring in more amendments, instead of after one year, after two years.

SHRI SATYA PRAKASH MALA-VIYA: Not after three years.

SHRI A. K. ANTONY: As a compromise. You said three, I said two. Let us have a compromising approach.

With these words I thank all the hon. Members.

SHRI DINESHBHAI TRIVEDI: Will the hon. Minister give an assurance on making the public utility commission a statutory body?

SHRI A. K. ANTONY: We have already passed a Resolution in the Consumer Protection Council. Now, the Government has started examining the implementation part of it. That will also come in the course of time.

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): I shall now first put the Resolution moved by Shri Krishan Lal Sharma to vote.

The question is:

"That this House disapproves of the Consumer Protection (Amendment) Ordinance, 1993 (No. 24 of 1993) promulgated by the President of the 18th June, 1993."

The motion was unegatived. LL

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THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): Now, I shall put the motion moved by Shri A. K. Antony, to vote.

The question is:

"That the Bill further to amend the Consumer Protection Act 1986, be taken into consideration."

The motion was adopted.

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): We shall now take up clause-by-clause consideration of the Bill.

Clauses 2 to 4 were added to the Bill.

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): Clause 5. There is one amendment by Shrimati Sarala Maheshwari. Are you moving the amendment?

5.00 P.M.

SHRIMATI SARALA MAHESHWARI: I wan; some assurance from the Minister. I want to put my point of view.

उपसभाध्यक्ष महोदय, मैंने जा प्रपना संशोधन प्रस्ताव रखा वह प्रपने देश के वस्तुगत ठोस यथार्थ को देखते हुये रखा। हालांकि ग्रभी बोलते हुये माननीय मंत्री महोदय ने कहा कि वह सार्वजनिक वितरण प्रणाली को खत्म करने नहीं जा रहे हैं, लेकिन पास में ही बैठे हुये वित्त मंत्री महोदय की मुस्कराहट कुछ संशय जरूर पैदा कर रही थीं। इसलिये में चाहती हूं कि....

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): Kindly conclude.

SHRIMATI SARALA MAHESH-WARI: Let me speak at least for one or two minutes.

SHRI G. SWAMINATHAN: The only problem is, whenever the Finance Minister smiles there is a problem and even when he doesn't smile there is a problem.

श्रीमती सरला म।हेश्वरी : उपसभाध्यक्ष महोदय, मैं उसी प्रस्ताव की श्रोर माननीय जी का ध्यान ग्राकषित करना मंत्री चाहती हूं कि ग्राज जिस नई ग्रर्थ नीति स्रोरं हमारे देश को **ने जाया** जा रहा है ग्रीर विश्व बैंक ग्रीर ग्रन्तर्राष्ट्रीय मुद्रा कोष के जो दबाव हमारी अर्थ नीति पर पड रहे हैं ग्रौर हमारे ऊपर बार बार इसके लिये भी दबाव डाला जा रहा है कि सरकार सार्वजनिक जन कल्याणकारी कार्यों से ग्रपने हाथ खींच लेेें। हमारी सार्वजनिक वितरण प्रणाली उसका सबसे ज्यादा शिकार होगी । इसलिये मैं चाहंगा कि हमारे वित्त मंत्री महोदय ग्राश्वासन दें कि हमारे देश के जो उपभोक्ता हैं. जिनकी ग्राय का 80 प्रतिशत जीवन की जरूरी वस्तुम्रों पर खर्च होता है, उसके हितों की रक्षा करने के लिये वे क्या कारगर उपाय करेंगे, क्या कारगर कदम लेने जा रहे हैं, इसका भ्राख्वासन दें।

SHRI A. K. ANTONY: Mr. Vice-Chairman, under the economic we are giving more emphasis on development and pro-poor programmes. We are still examining the ways to bring more and more pro-poor programmes. I can assure the hon. Member that points raised by her have already been taken care of In this year's Budget also, we have increased the allocation for rural development considerably. the coming months also, we will try to bring more and more programmes for the welfare of the rural people and common people.

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): Shrimati Sarala Maheshwari, are you moving your amendment?

SHRIMATI SARALA MAHESHWARI:
I am not moving my amendment.

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): I will put clause 5 to vote. The question is:

That clause 5 stand part of the Bill.

The motion was adopted,

Clause 5 was added to the Bill.

THE VICE-CHAIRMAN (SHRI NARAYANASAMY); On clause 6, there is an amendment by Shri Satya Prakash Malaviya. Mr. Malaviya, are you moving your amendment?

Clause 6—(Amendment of section 7)

SHRI SATYA PRAKASH MALA-VIYA: Mr. Vice-Chairman, I move:

> 6. "That at page 6 after line 21 the following proviso be inserted, namely:-

> Provided that half of the total number of such members shall be women."

The question was proposed.

SHRI SATYA PRAKASH MALA-VIYA: So far as the State Council are concerned, half of the members must be Now there is a provifrom women. sion in the Bill that so far as District Fora are concerned, there will be two non-official members. You have made a specific provision in the Bill that out of those two members, one will be a Therefore, my amendment is that in case of non-official members of the State Council also half of the members must be women. I would request the Minister to accept my amendment.

SHRI A. K. ANTONY: We have ready issued guidelines to the that as least ten members should women in the State Council. They will increase the number gradually. So this point is taken care of.

MALA-SHRI SATYA PRAKASH VIYA: Which guidelines?

THE VICE-CHAIRMAN (SHRI NARAYANASAMY): They have already issued some guidelines to the States in this regard.

SHRI A. K. ANTONY: In the Central Consumer Protection Council, there are already ten women members.

SHRI SATYA PRAKASH MALA-VIYA: There will be two non-official members in the State Councils. It will

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fic provision in the District Forum also that one member will be a woman mem-Therefore, the Minister kindly accept my amendment.

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): The said that they will issue guidelines the State Governments.

SHRI SATYA PRAKASH MALA-VIYA): I am pressing my amendment.

THE VICE-CHAIRMAN (SHRI NARAYANASAMY): The question is: (No. 6)

> "That at page 6 after line 21 the following proviso be inserted. namely:-

"Provided that half of the total number of such members shall be women."

The motion was negatived.

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): The question is:

"That clause 6 stand part of the Bill."

The motion was adopted.

Clause 6 was added to the Bill.

THE VICE-CHAIRMAN (SHRI NARAYANASAMY): Clause 7. There is one amendment of Smt. Sarala Meheshwari.

श्रीमती सरला माहेश्वरी : उपसभाध्यक्ष महोदय, क्योंकि मत्नी महोदय ने अपने उत्तर में इस बात को स्वीकार किया है कि जिलों में जो किमयां हैं, खामियां हैं, ग्रौर राज्य ग्रायोग को जिन दिक्कतों का करना पड रहा है उनको दूर कारगर कदम उठायेंगे लिये के इसलिये मैं ग्रपने संशोधन को प्रस्तुत नहीं करती हूं।

٧. THE VICE-CHAIRMAN (SHRI NARAYANASAMY): I shall now put clause 7 to vote. The question is:

"That clause 7 stand part of the Bill."

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The motion was adopted.

Clause 7 was added to the Bill.

Clauses 8 to 18 were added to the Bill.

Clause 19 (Insertion of new sections 24A and 24B)

THE VICE-CHAIRMAN (SHRI ٧. NARAYANASAMY): There are two amendments. Mr. Minister.

SHRI A. K. ANTONY: I move:

- 4. "That at page 11, line 16 after the word 'copies' the words documents' be inserted."
- 7. "That at page 10, line 38 for the words 'one year' the words 'two years', be substituted."

The questions were put and the motions were adopted.

Clause 19, as amended, was added to the Bill.

Clauses 20 to 22 were added to the Bill.

New Clause 23

(Repeal and saving)

SHRI A. K. ANTONY: Sir, I move:

"That at page 11, after clause the following clause be inserted namely:

- '23. (1) The Consumer Protec-(Crd. 24 nance, 1993 is hereby retion (Amendment) Ordiof 1993) pealed.
 - (2) Notwithstanding such repeal, anything done any action taken under the principal Act as amended by the said Ordinance shall be deemed to have been done or principal taken under the Act as amended by this Act."

The question was put and the motion was adopted.

New Clause 23 was added to the Bill. Clause 1 (Short title and commencement)

THE VICE-CHAIRMAN (SHRI v. NARAYANASAMY): There One amendment, Mr. Minister.

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SHRI A. K. ANTONY: Sir, I move:

1. "That at page 1, for lines 5-6 the following be substituted, namely:-(2) It shall be deemed to have come into force on the day of June, 1993."

The question was put and the motion was adopted.

Clause 1, as amended, was added to the Bill.

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Title were added to the Bill.

SHRI A. K. ANTHONY: Sir, I move: That the Bill. 28 amended, be passed."

The question was proposed.

SHRI JAGESH DESAI (Maharashtra): Sir, I want to speak at this stage. (Interruptions)

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): He can speak at the third-reading stage. Kindly conclude within one minute.

SHRI JAGESH DESAI: Sir, I want to draw the attention of the Minister to a particular point. That earlier Minister also gave me an assurance in this connection. In our PDS system, wheat is sometimes given to such areas where it is not consumed. For example, in Banswara, Rajasthan, they take only 'makka'. Similarly, in some areas of Gujarat, 'adivasis' do not take wheat. The wheat supplied in those areas finds its way to the open market. As I have suggested earlier also to such areas we should give 'maize' and such things so that they can really go to 'adivasis'. I want to know whether the Government will procure 'maize' and some such items and supply them to those areas where wheat is not consumed. Otherwise, the wheat supplied will go to the open market and only business people will flourish and consumers will not get what they consume, I want the Minister to look into this.

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THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): Yes, the Minister will consider it.

DR. JINENDRA KUMAR JAIN : Sir,...

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): You have spoken enough, Dr. Jain. (Interruptions). You have not given me any request. You have already spoken. Kindly take your seat.

DR. JINENDRA KUMAR JAIN : Î would also ... (Interruptions)

Sir, I would be very happy to withdraw my 'no' if the hon. Minister assures that medical currency will be kept out of it. (Interruptions)

SHRI MURLIDHAR CHANDRA-KANT BHANDARE (Maharashtra): Sir, you cannot permit this discussion.

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): I agree with you.

Now the question is:

"That the Bill, as amended, be passed."

The motion was adopted,

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY); Now, we will take up clarifications on the statement made by the Minister. (Interruptions).

AN HON'BLE MEMBER: Then what about the statement on the Railway accident? (Interruptions)

SHRI G. SWAMINATHAN: Sir, it is five o'clock now. (Interruptions)

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): If the House so agrees...(Interruptions)

SHRI G. SWAMINATHAN; No decision was taken that the House would beyond five o'clock. (Interruptions)

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY) Kindly hear me. Why are you speaking before that?

Kindly take your seat. l would like to take the sense House. of the If the House so agrees, сап we take it up. Now, the statement οf the Railway Minister is there. He will be reading out a statement. Then clarifications on the four statements

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SOME HON. MEMBERS: Tomorrow.

be taken up. (Interruptions)

SHRI G. SWAMINATHAN: Sir, I am on a point of order. In the Business Advisory Committee it was decided that the House would sit only up to five o'clock and not beyond that. How are you putting the proposal here? It was decided that only from the week onwards we would be taking the House up to six o'clock and beyond. That was the decision taken in BAC.

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY) Mr. Swaminathan, let the Parliamentary Affairs Minister say something.

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS WITH ADDITIONAL CHARGE OF THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI MARGARET ALVA); Sir, I think the leaders of most of the parties who were there today will bear me out, it was decided that we would sit till six o'clock and if necessary, beyond that. (Interruptions)

SHRI G. SWAMINATHAN: That was for the next week. You wanted to sit but we said that it would be from the next week onwards. The Minister wanted it but we did not want it. All the Opposition people were there. You ask any of them? (Interruptions)

SRRI JAGDISH PRASAD MATHUR: But that was from Monday next and not from today.

SHRI G. SWAMINATHAN Mr. Minister, you are confused. You are confusing the whole thing. (Interruptions)

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SHRI SOMAPPA R. BOMMAI (Orissa): may Sir. 1 point that ín Lok Sabha, the Minister for Parliamentary Affairs made a statement on the question οť Election Commission. He made an elaborate statement there and promised to consider a multi-member Election Commission and all that, In this House, no statement is made. I would like io mention that at five o'clock, the Parliamentary Affairs Minister is going make a statement on this issue. have discussed this issue the day before But no statement has been yesterday. made by the Parliamentary Minister on this issue. It is a important issue where Lok Sabha called the Attorney-General, He made statement there, Nothing is happening here on that issue.

SHRI M. A. BABY: Sir, never before has this happened. Whenever a statement is made in Lok Sabha, the very same day, a statement is made in this House.

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY); The Law Minister is here. He may say something.

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H. R. BHARDWAJ): Mr. Vice-Chairman, Sir, as directed by the Chair, I have placed the statement on the Table of the House. (Interruptions)

SHRI YASHWANT SINHA (Bihar); Mr. Vice-Chairman, this is a very important point. The Law Minister made a statement here the day before. That statement is listed for clarifications today in the Order Paper at 4.30 p.m. Meanwhile, the Government has made another statement in the other House. (Interruptions). The Government the media, the television—I heard it with my own ears. (Interruptions)

SHRI H. R. BHARDWAJ: Sir, I am going to the other House. This statement is with me. It was listed at five o'clock. After this, I am going.

SHRI YASHWANT SINHA: The point is, the hon. Law Minister is going the other House to make a statement. He has not made the statement while he was sitting in this House. He is not making that statement here. to make that statement first other House. Then subsequently, two days later or three days later, he make the statement here. Now, what is the use of this House? Let us have unicameral Parliamentary system. there be a small House Why have the facade, the charade and the farce having this House?

SHRI SOMAPPA R. BOMMAI: Lok Sabha the Speaker called a meeting of the Leader of the House, the Prime Minister and also the leaders of They had a discus-Opposition Parties. sion for two hours. After that, Parliamentary Affairs Minister a separate statement, the Law Minister made a statemen in the Lower House This is different. irself. This altogether different. After the meeting was called by the Speaker, the mentary Affairs Minister made a statement, the day before yesterday but that was not made in this House. Secondly, yesterday the Attorney-General was summoned to the House and clarifications were sought by the Members there and as 5 o'clock the Parliamentary Affairs Minister is making a statement regarding the policy of the Government and the stand of the Government will made clear. But for the last three days this House has been neglected completely. I don't know why the Chairman did not call a meeting of the Leader of the House and the leaders of the Opposition Parties and why he is not summoning the Attorney-General to We are entitled to call House. him here also ... (Interruptions) ... This House is treated as a secondary one... (Intertions)...

SHRI G. SWAMINATHAN: Sir, we would request that at least the Prime Minister should call the leaders of all the parties. The leaders of some parties are here. Earlier, on an important subject like this, the Prime Minister

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used to call the leaders of the parties and he used to have a meeting Now it is only the Speaker who had a meeting there and there was no meeting, at the instance 0f Chairman, of the leaders of all the рагties The Prime Minister called any of us. And now the Law Minister is here... (Interruptions)...

THE VICE-CHAIRMAN (SHRI NARAYANASAMY): One minute. The Parliamentary Affairs Minister wants to say something.

SHRI G. SWAMINATHAN: Because it concerns Tamil Nadu... (Interruptions)... Because it is mainiv cerning Tamil Nadu, I am decause the Tamil Nadu election. been posponed... (Interruptions)...

SHRIMATI MARGARET ALVA: You should not mislead the House, .. (Interruptions)...

SHRI G. SWAMINATHAN: yourself mentioned that it is because of Tamil Nadu... (Interruptions)...

SHRI H. R. BHARDWAJ: Kindly allow me for a minute...(Interruptions)...

THE VICE-CHAIRMAN (SHRI NARAYANASAMY) Mr. Swaminathan you want certain clarifications. The Ministers are intervening. Kindly take your seat.

SHRI G. SWAMINATHAN: I am not seeking clarifications.

SHRI H. R. BHARDWAJ: I am explaining...(Interruptions)...

SHRIMATI MARGARET ALVA: How can you say the Prime Minister was not there?...(Interruptions)...

SHRI G. SWAMINATHAN: The Prime Minister should have a meeting with the leaders.((Interruptions)... No, no; I can ask him in this House, I can't go to the other House and (Interruptions). No I am only pointing out that on important matters the Prime Minister had called me as leader. That is why I am saying that it is such an important matter; why can't the Prime Minister convene a meeting? What is wrong in it?

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THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY) Mr. Swaminathan, kindly take your sent. Your have to conclude now, Mr. Bommai.

SHRI SOMAPPA R. BOMMMAI: Sir, I am only pointing out that this House is being treated by the Government in a callous manner. While statement made in Lok Sabha, positive statements about multi-membership of the Election Commission and all other things—the Parliamentary Acairs Minister made a statement the day before yesterdaybut the same statements were not made even yesterday in this House ... (Interruptions)...

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY) That point you have aready made.

SHRI SOMAPPA R. BOMMAI: No, no; please hear me.

SHRI M. A. BABY: Sir, this is a very serious matter. Please hear him.

(SHRI V. THE VICE_CHAIRMAN NARAYANASAMY) : Mr. Bommai, you don't want to hear the Ministry? You want to hear the Minister. The Minister is replying to your points.

SHRI SOMAPPA R. BOMMAI: It is not for the Minister, it is for the Chair I am pointing out that there, the Lok Speaker called a meeting. Why didn't the Chairman call a meeting of Prime Minister and the leaders here? Why isn't the Cairman summoning the Attorney-General? Why is this discrimination by Government? We cannot tolerate this?

(SHRI V. THE VICE-CHAIRMAN NARAYANASAMY): I will convey the sentiments of the House to the Chairman. I wil convey it to him.

SHRI JAGDISH PRASAD MATHUR: Sir,... (Interruptions)...

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PROF. SAURIN BHATTACHARYA: Sir, Mr. Seshan would have ... (Interruption)...

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY); How can two persons speak at a time?

PROF. SAURIN BHATTACHARYA: I stood up earlier. You asked me to sit down because Mr. Bommai wanted to speak, I stood up first.

श्रो जगदोश प्रशाद माथर: श्रीमन् यह शिकायत हमेशा रहती है श्रीर श्राप भी इससे सहमत हैं कि सदन की जाने अनजाने श्रवहेलना हो जाती है । यह नहीं होना चाहिये । ग्राज की शिकायत थोड़ी सी ज्यादा है । हम लोग 5 बजे बाद नहीं बैठ रहे हैं । लेकिन इसका कोई परमानेंट इलाज होना चाहिये। मैं मंत्री महोदय से निवे-दन करूंगा कि वेप्राइम मिनिस्टर जी से. स्पीकर साहब से ग्रौर चेयरमैन साहब से मिलकर कोई ऐसा रास्ता निकालें जिससे जैसे ही कोई स्टेटमेंट वहां हो, वह यहांभी हो जाय । एकमंत्रीवहां ग्रौर दुसरा मत्नो यहां स्टेटमेंट देने ग्रा जाय । साथ ही साथ स्टेटमेंट हो सकते हैं । तकलीफ यह है कि वहां वह 10-15 हो सकती मिनट में समाप्त हो जाता है लेकिन यहां कलेरीफिकेशन पुछे जाते हैं। लेकिन स्टेट-मेंट इकठे हो जायें ग्रौर कलेरीफिकेशस बाद में कर लें । लेकिन स्टेटमेंट एक मिनिस्टर बहां दे और दूसरा यहां दे । श्रगर समय हो तो कलेरीफिकेशन्स पूछे जायें नहीं तो जनको बाद में पूछ लें । लेकिन कोई स्टेट-मेंट तीन दिन पहले वहां हो जाय भौर यहाँ उसका पता न हो यह ठीक नहीं है। इसलिए इसका ऐसा हल निकाला जाय ।

PROF. SAURIN BHATTACHARYA: Mr. Vice-Chairman, Sir, Mr. Seshan acted as he did because he is fully conversant with the modus operandi of both the Government of India and the Parliament. The Rajya Sabha has been reduced to a non-entity during this period. Whatever is being done is being done in the Lok

Sabha. Here only the exercise of how to prevent Members from speaking has been continuing. The need of the hour is to nullify the misdeed of Mr. Seshan which is possible only by a unanimous agreement of impeaching him. There is other way. (Interruptions) . . .

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): Right. Yes Mr. Minister.

PROF SAURIN BHATTACHARYA: Anyway. We are not using ... (Interruptions). the Minister. The Law Minister has laid his statement on the Table of the House vesterday. We are getting no time to seek clarifications. Now he is going to make a statement in the Lok Sabha. When he is there we cannot seek clarifications from him. (Interruptions) Such an absurd situation is there. should be saved from such a situation and the country should be saved from this spectacle. (Interruptions)...

SHRI M. A. BABY: Sir I don't want to take your time. Being in the Chair, Sir, you are the custodian of the procedure of the House. The way in which the Treasury Benches are behaving is reprehensible. A unique constitutional crisis has developed and the whole House is exercised over the situation and the whose House is ignored. This is an insult to the Rajya Sabha. So, I hope, at least in future this kind of ... (Interruptions). .. This is an absolutely dishonest attitude towards this House and I hope that the Treasury Benches would behave properly at least in future.

SHRIMATI MARGARET Sir, I would like to answer. I really take very serious exception to the words which the hon. Member has used... (Interruptions) ... I am very sorry to say it is infair for him to be saying that the Government should take it more seriously. Yesterday when the Minister came to make the statement, the House was net prepared to sit beyond the time. (Interruptions). Just one minute, please. Please listen to me. (Interruptions)...

(SHRI V. THE VICE-CHAIRMAN NARAYANASAMY): Kindly hear the Minister.

SHRIMATI MARGARET ALVA: So, the Chair directed that the statement should be laid on the Table of the House. It was done. The clarifications are to be sought today. We are prepared to sit and have the clarifications to be sought. The Members say that they will not sit beyond 5 o' clock now. We, all the Ministers, are here to give clarifications. If you are prepared to sit, we will give all the clarifications. (Interruptions)... You are saying 'no' to that also. (Interruptions)...

SHRI SOMAPPA R. BOMMAI: Madam, that is not the issue. (Interruptions)...Madam, that is not the issue. (Interruptions)...

SHRIMATI MARGARET ALVA: The statement has been laid on the Table of the House. (Interruptions)...

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY); Let her finish.

SHRIMATI MARGARET ALVA: The Attorney General is to be called by the Chairman and not by the Government. (Interruptions)... The Attorney General is to be called by the Chairman and not by the Government. The Chairman has to give directions to the Attorney General. (Interruptions)... Why din't you ask him? (Interruptions)...

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): Let the Minister respond. (Interruptions)...Let the Minister respond. (Interruptions)...

SHRI SOMAPPA R. BOMMAIhon. Minister is referring to the statement of the Law Minister. I am not referring to that. I am referring to the statement made by the Minister of Parliamentary Affairs, Mr. Shukla, yesterday in the other House. After the meeting of the Leader of the Opposition with Prime Minister, Mr. Shukla came to the Lok Sabha and made a statement there. Today, again, he is making a statement there at 5 o'clock. He has already started his statement on this issue. On this issue a statement is being made in the Lok Sabha. It has started at 5 o' clock and for three days this House has been treated with discrimination. A discrimination has been made between the two Houses. I don't want to use strong words. It is a callous way of doing it. Mr. Shulk'a's statement alone is not placed here. I will clarify myself. I am saying that today Mr. Shukla is making a statement there. He doesn't make it here. That is what I want to say.

& Bill. 1993

SHRIMATI MARGARET ALVA: Sir, let me clarify it. What happened in the other House the other day was that the Speaker called a meeting of the House of all the parties in the other which was attended by the Prime Minister and the Leader of the Opposition also. At the end of that meeting the said, "Now we are going back leaders to the House. Our Members will want to know what happened in the meeting." consensus So, it was decided by would inform the House jointly they that concerned has been expressed by all the parties and various suggestions have and the Government has been made agreed to look into them. That was the consensus which the leaders agreed to after that meeting. It was decided that they would all go back to the House and say that all the suggestions made. one two or three, would be considered by the Government in the next few days. It was a consensus statement agreed to by all the Leaders of the Lok Sabha in their meeting with the hon. Speaker and the hon. Speaker would inform the House ... (Interruptions).

SHRI YASHWANT SINHA: What about today?

SHRIMATI MARGARET ALVA: That I don't know. (Interruptions).

SHRI SUKOMAL SEN: Sir ... (Inter-

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): Already Mr. Bahy has spoken. (Interruptions).

SHRI H. R. BHARDWAJ: Sir, may J just explain two or three things? Two days ago, when this issue was discussed in the Chamber of the hon. Speaker by top leaders of various political parties... (Interruptions).

the Consumer SHRI YASHWANT SINHA- We are not concerned with that (Interruptions).

Statutory Resolution

seeking disapprovpal of

SHRI H. R. BHARDWAJ: Just give me one minute.

SHRI YASHWANT SINHA: We are not concerned with what happened in the Chamber of the hon. Speaker or in the other House. You cannot do.... (Interruptions).

SHRI H. R. BHARDWAJ: Piease extend some courtesy. I am speaking for your information, not for my own information Earlier the House said, "You need not make a statement today. Let us resolve this issue among the parties." Then at 5.30 p.m. I requested the hon. Speaker that I have to go to the other House also, so you kindly allow me to make a statement. At 5.30 p. m. they said, "You go ahead with the statement." I rushed to the Rajya Sabha. I had given a notice here and also in the other House. But this was adjourned before 5.30 p.m. My statement was to be taken up the next day. But the drought condition was being discussed yesterday. The House agreed, not I-I sat through the day-that we will first complete the Calling Attention Motion and then at 5 p.m. we will seek clarifications. I had come immediately after making my statement there. So far as the Attorney General is concerned, the position is very clear. It was the hon Speaker who decided to summon the Attorney General. He made a request to the Attorney General to appear before the House and he appeared. You should have discussed with the Chair. Today, if Mr. Shukla has made any statement, I am not aware. (Interruptions).

SHRI YASHWANT SINHA: It is very strange, Neither the Minister of State for Parliamentary Affairs nor the Minister of State for Law is aware of the fact which was announced over the Governmentcontrolled television that at 5 p.m. the Government will make a statement in the other House. They are not aware. Let them check up. This is the grievance that we have. (Interruptions)

Protection (Amdt.) Ordinance & Bill, 1993

SHRIMATI MARGARET ALVA: 1 am sorry, (interruptions). No notice has been eiben. (Interruptions)

भ्रो एस०एस० अहलवालिया (बिहार): यह अपोजीशन श्रौर मिनिस्टर के बीच की लड़ाई है । बिहार में जो रेल एक्सीडेंट हमा है, उसके बारे में में जानना चाहता हं ।

मंत्री जी यहां पर स्टेटमंट लेकर बैठे हये हैं, वह पहले बतायें। (ध्यवधान)

SHRI YASHWANT SINHA don't seem to be aware of the fact that a statement is going to be made in the other House (interruptions).

श्री एस॰ एस॰ अहलुवालियाः लेकिन यहां पर कान्नी लड़ाई है कि पांच बजे के बाद हम नहीं बैठेंगे . (ब्यवधान)

THE VICE-CHAIRMAN (SHRI NARAYANASAMY); Hon. have expressed their anguish. I will convey their feelings to the hon Chairman. (Interruptions).

श्री शंकर दयाल सिंह : उपसभाध्यक्ष जी, सवाल यह नहीं है। माननीय सदस्य श्री सोमप्पा श्रार० बोम्मई ने जो सवाल उठाया श्रीर कई माननीय सदस्यों ने जो कहा. उस पर ग्राप जरा ध्यान दीजिये ।

सवाल यह है कि दो तारीख को श्री सेशन ने जो बयान दिया, उसको लेकर जो स्थिति उत्पन्न हो गई पूरे देश में ग्रौर जो धक्का लगा संविधान को, निर्वाचन को, सरकारों को, केन्द्र सरकार को, बारे में तीन तारीख को राज्य में चिंता व्यक्त की गई। तीन तारीख को जब चिंता व्यक्त की गई चनाव ग्रायोग प्रधान के बारे में, उसके बाद चार तारीख को ताकि लोक सभा में ग्रटानीं जनरल ग्राये, वहां सारा डिसकशन हुमा सारी बातें हुई। लेकिन भ्राज पांच तारीख को भी ग्रगर राज्य सभा में इस बात की चर्चा नहीं होती है, मंत्री स्पष्टीकरण नहीं देते हैं, तो यह बड़े ही दर्भाग्य की बात है राज्य सभा के लिए, जिसको हम प्रपर हाऊस कहते हैं।

Protection
(Amdt.) Ordinance
& Bill, 1993

श्री शंकरदयाल सिंह]

इसलिए उपसभाध्यक्ष जी, इस सदन की मर्यादा को ध्यान में रखते हुए ग्रापको यह कहना चाहिए कि जो जान-बूझ कर टालमटोल सरकारी पक्ष की ग्रोर से हो रही है, इसकी भर्त्सना करते हैं, ग्रालोचना करते हैं ग्रौर ग्राज इसके बाद ग्रगर वह जवाब देने के लिए तैयार हैं, तो हम लोगों को यह जवाब देना चाहिए। यह मेरा कहना है।

SHRI G. SWAMINATHAN: What statement is going to be made in the House, we have to read from the newspapers. (interruptions) This statement should be made in this House also. We cannot be asked to read in the newspapers as to what has happened regarding this statement. One thing. The hon, Minister for Law said that he wanted to make a statemen, at 5.30: (Interruptions)... He should have known that this House sits only up till 5 o'clock and not upto 5.30... (Interruptions)... If the Minister did not know he should have asked the Parliamentary Affairs Minister... (Interruptions).

THE VICE-CHAIRMAN (SHRI V NARAYANASAMY) At 5.30 he was going to make a statement. (Interruptions)... Not here, in the Lok Sabha. (Interruptions).

SHRI G. SWAMINATHAN: He should have known that Rajya Sabha does not sit up till 5.30 (interruptions). Is he not aware of its?...(Interruptions)...

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): Kindly take your seat... (Interruptions)... The Members have expressed their anguish and I will convey it to the hon. Chairman and I will also request the Parliamentary Affails Minister... (Interruptions)... about the statement which you are referring to. I don't konw about it. The Parliamentary Affairs Minister also does not know... (Interruptions)... If it is there in the other House, I will request then.. (inter-

tuptions).. to come to this House with that... (Interruptions)...

SHRI SOMAPPA R. BOMMAI: We are noe prepared to hear any statement., (Interruptions).

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): I will have to take the sense of the House.. (interruptions)' /

श्री एस० एस० अहलुवालिया : रेलवे एक्सीडेंट का भी . . . (ध्यवधान)

SHRI SOMAPPA R. BOMMAI. We are not prepared to hear. (Interruptions)...

SHRIMATI MARGARET ALVA: Those who want to go out can go... (Interruptions)...

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY); We can take up the statement, clarifications on the statement... (interruptions)...

SOME HON. MEMBERS: Yes... (Interruptions)...

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANS-PORT (SHRI JAGDISH TYTLER): About the truckers' strike, the whole country is concerned. But it looks a₅ if the Members are not concerned... (Interruptions)...

श्री एस॰ एस॰ अहलुवालिया : रेलवे एक्सीडेंट हुम्रा है . . . (स्यवधान)

SHRI M A. BABY: The management of the House is very poor. I must say the management of the House is very poor... (Interruptions)...

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): Mr. Baby, kindly take your seat. Whether we should take up this statement now or the clarifications on the statement now. (Interruptions)...

श्री विष्णु कंन्त शास्त्री (उत्तर प्रदेश) माननीय मंत्री जी ने जो वक्तव्य दिया है उसका स्पष्टीकरण होना चाहिए ।...(व्यवधान)

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SHRI JAGESH DESAI: It is the poor people who have been killed. We want to ve a statement. (Interruptions)...

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): I would like to take the sense of the House. (Interruptions).

SHRI SOMAPPA R. BOMMAI: If you want to continue, let the clarifications be sought...(Interruptions)... You can take up the clarifications...
(Interruptions)...

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): Mr Minister, what do you want to say? (Interruptions)...

SHRI S. S. AHLUWALIA: What is happening. (Interruptions)...

भी एस॰एस॰ म्रहलुवासिया: उपसभा-ध्यक्ष महोदय, बड़े दुर्भाग्य की बात है कि हमारे संसद सदस्य जो उस तरफ बैठे हैं कम से कम इस बात का ख्याल रखें... (व्यवधान) जो रेलवे एक्सीडेंट होता है... (व्यवधान)

THE Vice-Chairman (SHRI V. NARAYANASAMY): You kindly hear me. I would like to take up the clarifications. First of all, without hearing me why are you...(Interruptions)...

THE LEADER OF THE OPPOSITION SHRI SIKANDER BAKHT):

How can, we sit? Is the time being exten ded?... (interruptions). We are not allow-

ing the time to be extended... (Interruptions)...

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): Do you want the clarifications to be taken up or the Railway Minister statement...(Interruptions)...

SHRI G. G. SWELL: We want clarifications the Law Minister's statement (Interruptions).

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): Mr. Ahluwalia, I have to go by the list of Business... (Interruptions).

SHRI SIKANDER BAKHT: List of Business! Mr. Vice-Chairman, the time of the House has not yet been extended. What do you mean by List of Business? (Interruptions).

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): Some Members say clarifications and some Members say statement... (Interruptions)...

SHRI SIKANDER BAKHT: Nobody wants...(Interruptions)...

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): One minute. The House is adjourned till eleven tomorrow.

The House then adjourned at thirty-four minutes past five of the clock till eleven of the clock on Friday, the 6th August, 1993.